

RATIFIED

Minutes of Meeting No.20/11 scheduled on 17.08.2010 of Norms Committee (NC-I) (DES.I Section)

The meeting No. 20/11 of the Norms Committee (NC-I) for the licensing year 2010-2011 scheduled for 17.08.2010 was adjourned. The meeting was actually held on 25.08.2010 and 31.08.2010 under the Chairpersonship of Ms. Shubhra, Jt. Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2009–2014 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh B. C. Nayak, D.O.	429A	23063321 Extn.3318	DHI, U.B.
2.	Sh S.K. Jain, D.O.	429A	23063321 Extn.3318	
3.	Sh. K.K. Funda, Asstt. Dir. (Mech)	736A		DC(MSME),N.B.
4.	Sh. A.K. Aggarwal	3 rd Floor		D/o C&PC
5.	Sh. A.K. Mishra, AIA		23063332	M/o Steel, U.B.
6.	Sh. B. D. Ghosh, Jt. IA	399	23063355	M/o Steel, U.B
7.	Sh. Rajiva Kumar, Dy. D.G.F.T	207	23061562 Ext. 232	DGFT, UB
8.	Sh. B.K. Sachdeva, FTDO	404	23061562 Ext.265	DGFT, U.B.

Agenda Item No.1:

Ratification of Minutes

The Draft Minutes of the following meeting were circulated and e-mailed to Technical Authorities along with the agenda:

Meeting No.	Agenda dated	Actually held on
11/11	15.6.2010	26.6.2010
12/11	22.6.2010	29.6.2010
13/11	29.6.2010	06.7.2010
14/11	06.7.2010	06.7.2010; 08.7.2010 and 20.7.2010
15/11	13.7.2010	20.7.2010
16/11	20.7.2010	27.7.2010
17/11	27.7.2010	27.7.2010
18/11	03.8.2010	10.8.2010
19/11	10.8.2010	10.8.2010

The objections of Technical Authorities have been incorporated accordingly.

The Minutes were finalized and decided to be circulated immediately.

II -The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC. The decisions taken thereon were as under:

1	Case No.: 65/22/80-ALC2/2008	Party Name: THERMAL SYSTEMS (HYDERABAD) PLTD.,	Meet No/Date:20/80-ALC2/2010 17.08.2010	Status: Withdrawn
	HQ File :01/80/050/00876/AM09/	RLA File :09/24/040/00192/AM09/	Lic.No/Date:0910035094 19.08.2008	
	Decision: The Meeting No. 20/11 was actually held on 25.10.2010. It was noted that the case has already been approved in the meeting No.18/11 held on 10.08.2010. Accordingly case is withdrawn.			

2	Case No.:11/32/80-ALC2/2008	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:20/80-ALC2/2010 17.08.2010	Status: Rejected
	HQ File :01/80/050/01191/AM09/	RLA File :09/24/040/00280/AM09/	Lic.No/Date:0910035658 16.10.2008	
	Decision: The Committee observed that no reply of the firm had been received by this office inspite of several reminders. The Committee, therefore, decided to reject the case. The Regional Authority may take necessary action accordingly.			

3	Case No.:6/38/80-ALC2/2008	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:20/80-ALC2/2010 17.08.2010	Status: Rejected
	HQ File :01/80/050/01505/AM09/	RLA File :09/24/040/00324/AM09/	Lic.No/Date:0910036139 01.12.2008	
	Decision: The Committee observed that no reply of the firm had been received by this office inspite of several reminders. The Committee, therefore, decided to reject the case. The Regional Authority may take necessary action accordingly.			

4	Case No.:21/39/80-ALC2/2008	Party Name: SGL CARBON INDIA PVT.LTD	Meet No/Date:20/80-ALC2/2010 17.08.2010	Status: Deferred
	HQ File :01/80/050/01574/AM09/	RLA File :31/24/040/00230/AM09/	Lic.No/Date:3110036420 15.12.2008	Defer Date:28.09.2010
	Decision: The Committee that the original set of firm's reply dated 26.05.2010 be handed over to DHI for examination and comments. The case may be re-listed on 28.09.2010.			

5	Case No.:1/44/80-ALC2/2008	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:20/80-ALC2/2010 17.08.2010	Status: Deferred
	HQ File :01/80/050/01661/AM09/	RLA File :09/24/040/00377/AM09/	Lic.No/Date:0910036659 09.01.2009	Defer Date:28.09.2010
	Decision: The Committee observed that no reply of the firm had been received by this office in response to reminder dated 4.8.2010. The Committee, therefore, decided to remind the firma last and final time and inform that their case will be rejected without any further notice. It is also decided by the Committee write to R.A. to stop issuing licence. The case may be re-listed on 28.09.2010.			

	Case No.:43/5/80-ALC2/2009	Party Name: GOEREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:20/80-ALC2/2010 17.08.2010	Status: Approved
	HQ File :01/80/050/00051/AM10/	RLA File :09/24/040/00377/AM09/	Lic.No/Date:0310502444 13.01.2009	

Decision: As per written comments of DHI communicated vide their U.O. No.3(81)/10-TSW(B)/421 dated 17.8.10, the committee decided to ratify the norms in respect of the subject advance authorization as under:-

Export

6 The export weight is 239.7 MT & the same may be incorporated in the licence.

Import

1. Import No.1-Total quantity of import is 16 numbers & weight is as applied for, Quantity may be bifurcated to 8 numbers of tube sheet & 8 numbers of flanges. It is recommended under GN-4.
2. Item No. 2-Total quantity of import is 1090 numbers & weight is as applied for. It is recommended under GN-4.
3. Item No.3 & 4 – these are seamless pipes. May be allowed as applied for with 2% wastage.
4. Item no 5 to 9- These are components. May be allowed under GN-4.

The Regional Authority may take necessary action accordingly.

7	Case No.:3/48/80-ALC2/2008	Party Name: MINDA SILCA ENGINEERING LTD.	Meet No/Date:20/80-ALC2/2010 17.08.2010	Status: Approved
	HQ File :01/80/050/01764/AM09/	RLA File :05/24/040/00706/AM09/	Lic.No/Date:0510235844 05.02.2009	
	Decision: The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.20/11 held on 25.08.2010 and 31.08.2010. As per the written comments of DHI communicated vide their U.O. No. 3(130)/10-TSW(B)/342 dated 14.7.10, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- Export 1. The export weight of item no 1 is 0.88 kg per piece & that of item no 2 is 1.25 kg per piece may be incorporated in the license. Import 1.The firm proposes to import 1000 kg of SS round bar. The firm has used oversize length. It has sought wastage on heat treatment etc which may not be agreed to. This Office recommends for 800 kg as calculated there. RA may take necessary action accordingly.			

8	Case No.:23/48/80-ALC2/2008	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:20/80-ALC2/2010 17.08.2010	Status: Deferred
	HQ File :01/80/050/01784/AM09/	RLA File :09/24/040/00408/AM09/	Lic.No/Date:0910037050 12.02.2009	Defer Date:28.09.2010
	Decision: The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind again finally to the Executive Director of the firm with copy to C.M.D. for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 28.09.2010.			

9	Case No.:17/27/80-ALC2/2009	Party Name: CARCLO TECHNICAL PLASTICS PVT.LTD,	Meet No/Date:20/80- ALC2/2010 17.08.2010	Status: Deferred
	HQ File :01/80/050/00406/AM10/	RLA File :07/24/040/00666/AM09/	Lic.No/Date:0710063731 19.03.2009	Defer Date:28.09.2010
Decision: As per the advice of DC(MSME), the Committee decided to forward firm's reply to CP&C for examination and comments. The case may be re-listed on 28.09.2010.				

10	Case No.:12/14/80-ALC2/2009	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:20/80- ALC2/2010 17.08.2010	Status: Deferred
	HQ File :01/80/050/00182/AM10/	RLA File :09/24/040/00048/AM10/	Lic.No/Date:0910038038 28.05.2009	Defer Date:28.09.2010
Decision: On the recommendation of the representative of DHI vide their letter U.O. Note No. 3(23)/09-TSW(B)/268 dated 28.5.2010, it was noted by the Committee that the firm has replied vide their letter dated 04.12.09, is very casual in its reply. The firm was asked to submit calculation of requirement of raw material (Sl. No. 11 of SDL) as there are number of raw material in the application. The firm has only given statement only two raw material i.e. CS plates & CS pipe. Information about other raw material is also not available. The firm has not given the inputs required for generator. It was decided by the Committee that the firm may be asked to clarify the points raised by DHI. The case to be relisted on 28.09.2010.				

11	Case No.:12/15/80-ALC2/2009	Party Name: GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:20/80- ALC2/2010 17.08.2010	Status: Approved
	HQ File :01/80/050/00196/AM10/	RLA File :04/24/040/00067/AM10/	Lic.No/Date:0410105868 03.07.2009	
Decision: As per the written comments of DHI communicated vide their U.O. No. 3(81)/10-TSW(B) dated 29.07.10, the Committee decided to ratify the norms as under:- 1. Item no 1 to 3- these are components & is allowed under GN-4. 2. Item no 4 to 7- may be deleted as these are procured indigenously. 3. Item no 8- This is a spares of item no 3 of import. The same may be allowed as per spares policy for item no 3 of import. RA may take necessary action accordingly.				

12	Case No.:1/17/80-ALC2/2009	Party Name: GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:20/80- ALC2/2010 17.08.2010	Status: Approved
	HQ File :01/80/050/00224/AM10/	RLA File :04/24/040/00079/AM10/	Lic.No/Date:0410106106 14.07.2009	
Decision: As per the written comments of DHI communicated vide their U.O. No. 3(74)/10-TSW(B)379 dated 29.7.10, the Committee decided to ratify the norms as under:- Import 1. Item no 1 & item no 5 to 15- these are components and is allowed under GN-4. 2. Item no 2 to 4- these are raw material. The firm has not given the calculation of the requirement. (Sl no 11 of SDL). Hence may be deleted. RA may take necessary action accordingly.				

13	Case No.:26/17/80-ALC2/2009	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:20/80-ALC2/2010 17.08.2010	Status: Rejected
	HQ File :01/80/050/00253/AM10/	RLA File :04/24/040/00034/AM10/	Lic.No/Date:0410106305 21.07.2009	
	Decision: The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The Regional Authority may take necessary action accordingly.			

14	Case No.:38/51/80-ALC2/2009	Party Name: WALVOIL FLUID POWER (INDIA) PVT.LTD,	Meet No/Date:20/80-ALC2/2010 17.08.2010	Status: Rejected
	HQ File :01/80/050/00829/AM10/	RLA File :07/21/040/00394/AM10/	Lic.No/Date:0710066108 23.07.2009	
	Decision: The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling certain information in the absence of which, it was not possible to decided the requirement inputs. The Regional Authority may take necessary action accordingly.			

15	Case No.:22/19/80-ALC2/2009	Party Name: THE INDURE PVT. LTD	Meet No/Date:20/80-ALC2/2010 17.08.2010	Status: Deferred
	HQ File :01/80/050/00278/AM10/	RLA File :05/24/040/00206/AM10/	Lic.No/Date:0510247147 04.08.2009	Defer Date:28.09.2010
	Decision: The representative of the DHI informed the Committee that the case was under their examination. The Committee, therefore, decided to defer the consideration and to relist the case on 28.09.2010.			

16	Case No.:3/23/80-ALC2/2009	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:20/80-ALC2/2010 17.08.2010	Status: Deferred
	HQ File :01/80/050/00325/AM10/	RLA File :04/24/040/00292/AM09/	Lic.No/Date:0410107117 21.08.2009	Defer Date:28.09.2010
	Decision: The representative of the DHI informed the Committee that firm's reply has been received by him on 23.8.2010 for their examination. The Committee, therefore, decided to defer the consideration and to relist the case on 28.09.2010.			

17	Case No.:31/23/80-ALC2/2009	Party Name: HINDUSTAN AERONAUTICS LTD,	Meet No/Date:20/80-ALC2/2010 17.08.2010	Status: Deferred
	HQ File :01/80/050/00353/AM10/	RLA File :07/24/040/00651/AM09/	Lic.No/Date:0710066776 02.09.2009	Defer Date:28.09.2010
	Decision: The Committee observed that the comments called for from DGCA are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be relisted on 28.09.2010.			

18	Case No.:39/7/80-ALC2/2010	Party Name: KONECRANES INDIA PRIVATE LIMITED	Meet No/Date:20/80-ALC2/2010 17.08.2010	Status: Deferred
	HQ File :01/80/050/00113/AM11/	RLA File :31/21/040/00143/AM10/	Lic.No/Date:3110039822 03.09.2009	Defer Date:28.09.2010
Decision: On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 28.09.2010: - 1. Specific item of export with its use. 2. Use of each item of import in the manufacture of export product. 3. Sl no 4,5 & 11 of SDL.				

19	Case No.:10/27/80-ALC2/2009	Party Name: STANZEN TOYOTETSU INDIA PVT.LTD.,	Meet No/Date:20/80-ALC2/2010 17.08.2010	Status: Approved
	HQ File :01/80/050/00399/AM10/	RLA File :07/24/040/00225/AM10/	Lic.No/Date:0710067109 18.09.2009	
Decision: As per written comments of DHI of vide their U.O. Note No.3 (08)/10-TSW(B)/440 dated 27.08.2010, the committee decided to ratify the norms in respect of the subject advance authorization as under:- <u>Export</u> (1) The total export weight is 9840 kg & the same may be incorporated in the License. <u>Import</u> (1) The firm ha taken oversize sheet in calculation of wastage. The Committee recommends for net wastages of 11% with 1/3 rd recovery. The firm entitlement comes to 10.92 MT say 11 MT & the same is recommended. The Regional Authority may take necessary action accordingly.				

20	Case No.:9/27/80-ALC2/2009	Party Name: SOLO MANUFACTURING PVT LTD	Meet No/Date:20/80-ALC2/2010 17.08.2010	Status: Rejected
	HQ File :01/80/050/00398/AM10/	RLA File :05/24/040/00313/AM10/	Lic.No/Date:0510249709 22.09.2009	
Decision: The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information in the absence of which, it was not possible to decide the requirement of inputs. The Regional Authority may take necessary action accordingly.				

21	Case No.:21/47/80-ALC2/2009	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:20/80-ALC2/2010 17.08.2010	Status: Rejected
	HQ File :01/80/050/00740/AM10/	RLA File :09/24/040/00215/AM10/	Lic.No/Date:0910039330 22.09.2009	
Decision: The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The Regional Authority may take necessary action accordingly.				

22	Case No.:32/37/80-ALC2/2009	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:20/80-ALC2/2010 17.08.2010	Status: Deferred
	HQ File :01/80/050/00591/AM10/	RLA File :03/95/040/00336/AM10/	Lic.No/Date:0310539120 24.09.2009	Defer Date:28.09.2010
	Decision: On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 28.09.2010: - 1. Sl no 5& 11 of SDL Export product wise. 2. Specification of pipes proposed for import.			

23	Case No.:10/28/80-ALC2/2009	Party Name: OHSUNG ELECTRONICS INDIA PRIVATE LIMITED	Meet No/Date:20/80-ALC2/2010 17.08.2010	Status: Deferred
	HQ File :01/80/050/00428/AM10/	RLA File :31/24/040/00121/AM10/	Lic.No/Date:3110040185 07.10.2009	Defer Date:28.09.2010
	Decision: On the request of the firm, it was decided by the Committee to allow PH to the firm and appear before the NC to explain all their cases in person on 21.9.2010 along with full details.			

24	Case No.:6/29/80-ALC2/2009	Party Name: TEKSONS LTD	Meet No/Date:20/80-ALC2/2010 17.08.2010	Status: Deferred
	HQ File :01/80/050/00435/AM10/	RLA File :03/95/040/00291/AM10/	Lic.No/Date:0310540943 08.10.2009	Defer Date:28.09.2010
	Decision:. The firm's reply received was handed over to DHI in the meeting, for examination & comments. The Committee, therefore, decided to defer the consideration and to relist the case on 28.09.2010.			

25	Case No.:9/29/80-ALC2/2009	Party Name: GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:20/80-ALC2/2010 17.08.2010	Status: Deferred
	HQ File :01/80/050/00438/AM10/	RLA File :04/24/040/00158/AM10/	Lic.No/Date:0410108279 08.10.2009	Defer Date:28.09.2010
	Decision: The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the consideration and to relist the case on 28.09.2010.			

26	Case No.:10/29/80-ALC2/2009	Party Name: GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:20/80-ALC2/2010 17.08.2010	Status: Deferred
	HQ File :01/80/050/00439/AM10/	RLA File :04/24/040/00159/AM10/	Lic.No/Date:0410108280 08.10.2009	Defer Date:28.09.2010
	Decision: The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the consideration and to relist the case on 28.09.2010			

27	Case No.:45/33/80-ALC2/2009	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:20/80-ALC2/2010 17.08.2010	Status: Deferred
	HQ File :01/80/050/00511/AM10/	RLA File :11/24/040/00015/AM10/	Lic.No/Date:1110021160 13.10.2009	Defer Date:28.09.2010

Decision: The representative of the DHI informed the Committee that a copy of reply has not been received. The Committee, therefore, decided to forward a copy of reply to DHI for examination and to relist the case on 28.09.2010

28	Case No.:3/31/80-ALC2/2009	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:20/80-ALC2/2010 17.08.2010	Status: Rejected
	HQ File :01/80/050/00451/AM10/	RLA File :04/24/040/00161/AM10/	Lic.No/Date:0410108588 15.10.2009	
Decision: The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The Regional Authority may take necessary action accordingly.				

29	Case No.:11/31/80-ALC2/2009	Party Name: MINDA SILCA ENGINEERING LTD.	Meet No/Date:20/80-ALC2/2010 17.08.2010	Status: Deferred
	HQ File :01/80/050/00459/AM10/	RLA File :05/24/040/00341/AM10/	Lic.No/Date:0510251004 15.10.2009	Defer Date:28.09.2010
Decision: The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to issue last & final reminder to the firm to furnish the said information otherwise their case will be rejected without any further notice. The case may be re-listed on 28.09.2010.				

30	Case No.:20/47/80-ALC2/2009	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:20/80-ALC2/2010 17.08.2010	Status: Rejected.
	HQ File :01/80/050/00739/AM10/	RLA File :09/24/040/00267/AM10/	Lic.No/Date:0910039619 15.10.2009	
Decision: The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The Regional Authority may take necessary action accordingly.				

31	Case No.:4/31/80-ALC2/2009	Party Name: GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:20/80-ALC2/2010 17.08.2010	Status: Approved
	HQ File :01/80/050/00452/AM10/	RLA File :04/24/040/00168/AM10/	Lic.No/Date:0410108614 16.10.2009	

Decision: As per the written comments of DH1 communicated vide their U.O. No. 3(/4)/10-1SW(B) dated 29.7.10, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

1. The description of export product may be modified to “Condenser Tube cleaning system consisting of Ball separator & Accessories like Ball Recirculating Skid & ball Vessel”
2. Item no 1 to 9- these are components & may be allowed under GN-4.
3. Item no 10- The firm has stated to have procured indigenously. Hence may be deleted.
4. Item no 11 - The firm has not given calculation of the item. Hence the same may be deleted.

The Regional Authority may take necessary action accordingly.

32	Case No.: 8/31/80-ALC2/2009	Party Name: KAMAL RUBPLAST INDUSTRIES (P) LTD.	Meet No/Date:20/80-ALC2/2010 17.08.2010	Status: Deferred
	HQ File :01/80/050/00456/AM10/	RLA File :05/23/040/00063/AM10/	Lic.No/Date:0510251132 20.10.2009	Defer Date:28.09.2010
	Decision: The Committee observed that the comments called for from SH. Shaish Kumar, Industrial Adviser (DIPP) are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 28.09.2010			

33	Case No.: 16/31/80-ALC2/2009	Party Name: SUTURES INDIA PRIVATE LIMITED,	Meet No/Date:20/80-ALC2/2010 17.08.2010	Status: Deferred
	HQ File :01/80/050/00464/AM10/	RLA File :07/24/040/00263/AM10/	Lic.No/Date:0710067849 28.10.2009	Defer Date:28.09.2010
	Decision: The committee were awaited from C&PC, the Committee decided to remind them to expedite comments. The Committee, therefore, decided to defer the consideration and to relist the case on 28.09.2010.			

34	Case No.: 18/31/80-ALC2/2009	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:20/80-ALC2/2010 17.08.2010	Status: Approved
	HQ File :01/80/050/00466/AM10/	RLA File :04/24/040/00156/AM10/	Lic.No/Date:0410108868 28.10.2009	

Decision: As per the written comments of DHI communicated vide their U.O. NO. 3(59)/10-15W(B) dated 27.7.10, the Committee decided to ratify the norms as under:-

EXPORT

The description of the export product may be modified to “piping system for 2X500 MW Koderama project” & total export weight is 12391 MT & the same may be incorporated in the licence.

IMPORT

1. Item no 1- (Carbon Steel)The quantity of seamless tube/ pipe to be allowed is 1225 MT & that of welded tube is 25 MT with 2% wastage as applied by the firm.
2. Item no 2- (Alloy Steel)The quantity of seamless tube/ pipe to be allowed is 1500 MT with 2% wastage as applied by the firm. “Welded” may be deleted from the description of import item.
3. Item no 3- (Stainless Steel)The quantity of seamless tube/ pipe to be allowed is 16 MT with 2% wastage as applied by the firm. “Welded” may be deleted from the description of import item.
4. Item no 4- The total weight is 266 MT & the same may be incorporated in the licence. The item may be allowed under GN-4 as applied for.
5. Item no-5- Welding electrodes- Quantity applied is only 12 MT which is with in the norms normally allowed. We may recommend import as applied for.
6. Item no-6 to 12- These are components & may be allowed under GN-4.

The Regional Authority may take necessary action accordingly.

35	Case No.: 41/35/80-ALC2/2009	Party Name: GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:20/80-ALC2/2010 17.08.2010	Status: Deferred
	HQ File :01/80/050/00557/AM10/	RLA File :04/24/040/00185/AM10/	Lic.No/Date:0410109109 06.11.2009	Defer Date:28.09.2010
Decision: The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 28.09.2010.				

36	Case No.: 6/39/80-ALC2/2009	Party Name: DASHMESH JACQUARD AND POWERLOOM	Meet No/Date:20/80-ALC2/2010 17.08.2010	Status: Deferred
	HQ File :01/80/050/00602/AM10/	RLA File :33/24/040/00009/AM10/	Lic.No/Date:3310014265 12.11.2009	Defer Date:28.09.2010

Decision: On the recommendation of the representative of DHI & DG(MSME) present in the meeting, it

Decision: On the recommendation of the representative of DHI & DC(MSME) present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 28.09.2010: -

1. Length and weight of seamless tubes and its complete specification including type of steel as alloy steel, carbon steel.
2. Sl no 6 and 11 of SDL.
3. Specification of item of import under electronic component with specific quantity in number.
4. Export product is 4 in number while import is 2 numbers each. The firm is to clarify how they will use the import items.
5. Drawing, Design/Catalogue and weight of the export product.
6. Length & Weight of item no. 1 and 2 individually.
7. Process of Mfg with the help of process flow chart.
8. Material Balancing and wastage claimed/justification.
9. Lost of Plant & Machines with technical details & purchase cost.

The firm has replied vide their reply of dated 28-05-10. The reply is incomplete. The firm has not replied to first three queries. The firm has stated that the per unit requirement & total requirement as same which needs clarification. In view of above the request can not be examined.

37	Case No.:8/35/80-ALC2/2009	Party Name: A RAYMOND FASTENERS INDIA PRIVATE LIMITED	Meet No/Date:20/80-ALC2/2010 17.08.2010	Status: Rejected.
	HQ File :01/80/050/00524/AM10/	RLA File :31/24/040/00158/AM10/	Lic.No/Date:3110040658 13.11.2009	
	Decision: The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The Regional Authority may take necessary action accordingly.			

38	Case No.:24/35/80-ALC2/2009	Party Name: A RAYMOND FASTENERS INDIA PRIVATE LIMITED	Meet No/Date:20/80-ALC2/2010 17.08.2010	Status: Deferred
	HQ File :01/80/050/00540/AM10/	RLA File :31/24/040/00159/AM10/	Lic.No/Date:3110040728 19.11.2009	Defer Date:28.09.2010
	Decision: The representative of DHI has informed the Committee that the reply of the firm was not received by DHI. The Committee decided to forwarded a copy of firm's reply to DHI for examination and comments. The case may be relisted on 28.09.2010 .			

39	Case No.:5/41/80-ALC2/2009	Party Name: RANE (MADRAS) LIMITED,	Meet No/Date:20/80-ALC2/2010 17.08.2010	Status: Approved
	HQ File :01/80/050/00626/AM10/	RLA File :04/24/040/00206/AM10/	Lic.No/Date:0410109740 26.11.2009	
	Decision: As per written comments of DHI of vide their U.O. No 3/04/10 TSW/RY/217 dated			

Decision: AS per written comments of DHI vide their U.O. NO.3(04)/10-TSW(B)/217 dated 07.05.2010 and UO No. 3(04)/10-TSW(B)/399 dated 06.08.2010, DHI clarified there is no justification for wastage of item No.2 and description of item No. 27 amended as per their information, the committee decided to ratify the norms in respect of the subject advance authorization as under:-

1. The total export weight is 50 MT & the same may be incorporated in the licence.
2. There are two raw materials at Serial No.1 & 2 of import. The firm had asked for wastage of 10% each on both the items. Item No. 1 may be allowed at 14.36 MT as applied for. This office recommends for 10% wastage on item No.2. the entitlement comes to 2 MT.
3. Item No. 12, 14, 15 & 27 are consumables. The quantity of import may be restricted to 4% of FOB value of import. The description of item No. 27 may be amended to "Tools & consumables containing carbide drill bits, taps & carbide inserts"
4. Item No. 28 is a packing material. The same may be allowed as per packing policy.
5. All other items may be allowed under GN-4.

RA may take necessary action accordingly.

40	Case No.:3/37/80-ALC2/2009	Party Name: S.M.PULP PACKAGING PVT.LTD	Meet No/Date:20/80- ALC2/2010 17.08.2010	Status: Deferred
	HQ File :01/80/050/00562/AM10/	RLA File :05/24/040/00378/AM10/	Lic.No/Date:0510253563 27.11.2009	Defer Date:28.09.2010
Decision: The Committee observed that comments called for from Ministry of Defence are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 28.09.2010.				

41	Case No.:8/39/80-ALC2/2009	Party Name: GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:20/80- ALC2/2010 17.08.2010	Status: Approved
	HQ File :01/80/050/00604/AM10/	RLA File :03/94/040/00663/AM10/	Lic.No/Date:0310547941 27.11.2009	

Decision: As per the written comments of DHI communicated vide their U.O. No. 3(81)/10-TSW(B)/418

Decision: As per the written comments of DIPP communicated vide their U.O. No. 3(81)/10-13 W(D)/718 dated 17.8.10, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

Export

1. The total export weight is 300 MT & the same may be incorporated in the license.

Import

1. Item no 1- The quantity to be allowed is 10,425 kg with 3.5% wastage as applied by the firm. The quantity of import is four numbers may be incorporated in the license.

2. Item no 2-The firm has sought import of 108349 kg with 26% wastage. They have taken material of weight 4404 kg for test coupons. The firm has not given the import quantity in number Considering type of manufacturing this office recommends wastage of 10% & the firm's entitlement comes to 94116 kg and the same is recommended.

3. Item no 3- The quantity to be allowed is 6867 kg with 2% wastage.

4. Item no 4- The firm has sought import of 188022 kg with 31% wastage. The firm has taken plates of weight 22000 kg for test coupons. Considering type of manufacturing this office recommends net wastage of 15% & the entitlement comes to 163,940 kg and the same is recommended.

5. Item no 5 to 7- These are welding material. As per the standard practices, these may be allowed at 2632kg each. Calculations at flag X.

The word "OR EQUI" may be deleted from the description of import items.

The Regional Authority may take necessary action accordingly.

Case No.:20/37/80-ALC2/2009	Party Name: SARTORIUS STEDIM INDIA PVT. LTD.	Meet No/Date:20/80-ALC2/2010 17.08.2010	Status: Approved
HQ File :01/80/050/00579/AM10/	RLA File :07/24/040/00324/AM10/	Lic.No/Date:0710068624 02.12.2009	

Decision: As per the written comments of DIPP communicated vide their U.O. No. dated 25.8.10, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

- Words 'consisting of, 2000 Ltrs. Cell Culture Reactor-1 No., 40 Ltrs. Alkali Vessel-1 No., 80 Ltrs. Additive Vessel-1 No. & 150 Ltrs. Glucose Vessel-1 No.' may be suffixed with the description of export product.
- Total net weights of 5100 Kgs. may be specified with the quantity of export product.
- Weights of 17 Kgs., 11 Kgs., 3 Kgs. & 31 Kg. may be specified with the quantities of import items from Sl. Nos. 91, 92, 93 & 94 respectively.
- Quantities of import items at Sl. Nos. 95, 96, 97 & 99 may be allowed as 32 Nos., 126 Nos., 9 Nos. & 38 Nos. respectively on net to net basis.
- Import items from S.Nos. 1 to 94, 98 & 100 to 108 may be allowed on net to net basis with accountability clause.

The Regional Authority may take necessary action accordingly.

Case No.:33/47/80-ALC2/2009	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:20/80-ALC2/2010 17.08.2010	Status: Rejected
HQ File :01/80/050/00752/AM10/	RLA File :09/24/040/00356/AM10/	Lic.No/Date:0910040183 07.12.2009	

Decision: The Committee decided to reject the case on the ground that the firm did not furnish any reply.

Decision: The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs.

The Regional Authority may take necessary action accordingly.

44	Case No.:2/39/80-ALC2/2009	Party Name: SGL CARBON INDIA PVT.LTD	Meet No/Date:20/80-ALC2/2010 17.08.2010	Status: Deferred
	HQ File :01/80/050/00598/AM10/	RLA File :31/24/040/00152/AM10/	Lic.No/Date:3110041006 11.12.2009	Defer Date:28.09.2010
	Decision: The Committee observed that reply of the firm received in this office is incomplete. The Committee, therefore, decided that a final reminder/notice may be issued to the firm expediting the said information to this office letter dt.08.03.2010 (copy enclosed) calling for certain information within 15 days otherwise the case will be rejected without any further notice. The Committee, therefore, decided to defer the consideration and to relist the case on 28.09.2010.			

45	Case No.:18/3/80-ALC2/2010	Party Name: THERMAX LTD.,	Meet No/Date:20/80-ALC2/2010 17.08.2010	Status: Deferred
	HQ File :01/80/050/00018/AM11/	RLA File :31/24/040/00172/AM10/	Lic.No/Date:3110041009 11.12.2009	Defer Date:28.09.2010
	Decision: The representative of the DIPP informed the Committee that they have not received the firm reply. The firm's reply dated 24.06.2010 handed over to DIPP and case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 28.09.2010.			

46	Case No.:16/39/80-ALC2/2009	Party Name: VIDEOCON INDUSTRIES LIMITED	Meet No/Date:20/80-ALC2/2010 17.08.2010	Status: Deferred
	HQ File :01/80/050/00612/AM10/	RLA File :03/95/040/00586/AM10/	Lic.No/Date:0310551305 17.12.2009	Defer Date:28.09.2010
	Decision: The comments are awaited from DIPP the Committee, the reply handed over to DIPP in the meeting. The Committee, therefore, decided to defer the consideration and to relist the case on 28.09.2010.			

47	Case No.:17/39/80-ALC2/2009	Party Name: VIDEOCON INDUSTRIES LIMITED	Meet No/Date:20/80-ALC2/2010 17.08.2010	Status: Deferred
	HQ File :01/80/050/00613/AM10/	RLA File :03/95/040/00585/AM10/	Lic.No/Date:0310551317 17.12.2009	Defer Date:28.09.2010
	Decision: Copy of the firm's reply received in the Office was handed over to representative of DIPP. The Committee, therefore, decided to defer the consideration and to relist the case on 28.09.2010.			

	Case No.:18/39/80-ALC2/2009	Party Name: GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:20/80-ALC2/2010 17.08.2010	Status: Approved
	HQ File :01/80/050/00614/AM10/	RLA File :03/94/040/00786/AM10/	Lic.No/Date:0310551338 17.12.2009	
	Decision: As per the written comments of DIPP communicated vide their UO No. dated 25.8.10, the			

Decision: As per the written comments of DHI communicated vide their O.C. No. dated 28.09.10, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

1. Quantities of import items may also be specified as under:

Sl. No.	Quantity	Sl. No.	Quantity	Sl. No.	Quantity
1	500 Nos.	30	1000 Nos	59	500 Nos
2	1500 Nos.	31	2000 Nos	60	500 Nos
3	1000 Nos.	32	2000 Nos	61	260 Nos
4	1000Nos.	33	1000 Nos	62	500 Nos
5	2000Nos.	34	1000 Nos	63	500 Nos
6	2000 Nos.	35	1000 Nos	64	500 Nos
7	500Nos.	36	1000 Nos	65	500 Nos
8	1500 Nos.	37	1000 Nos	66	500 Nos
9	2000Nos.	38	1000 Nos	67	500 Nos
10	1000Nos.	39	1000 Nos	68	500 Nos
11	2500 Nos.	40	7500 Nos	69	500 Nos
12	500Nos.	41	500 Nos	70	500 Nos
13	2000 Nos.	42	500 Nos	71	500 Nos
14	2000 Nos.	43	500 Nos	72	500 Nos
15	4000 Nos.	44	500 Nos	73	500 Nos
16	1500 Nos.	45	500 Nos	74	500 Nos
17	1000 Nos.	46	500 Nos	75	500 Nos
18	1500 Nos	47	500 Nos	76	500 Nos
19	1000 Nos	48	500 Nos	77	500 Nos
20	500 Nos	49	500 Nos	78	500 Nos
21	2000 Nos	50	500 Nos	79	500 Nos
22	3000 Nos	51	500 Nos	80	500 Nos
23	6000 Nos	52	500 Nos	81	1000 Nos
24	1500 Nos	53	500 Nos	82	500 Nos
25	500 Nos	54	500 Nos	83	500 Nos
26	500 Nos	55	500 Nos	84	500 Nos

27	500 Nos	56	500 Nos	85	16500 Nos
28	500 Nos	57	629.4 Kgs	86	500 Nos
29	1000 Nos	58	500 Nos		

2. Import items from S.No.1 to 86 may be allowed on net to net basis with accountability clause.

RA may take necessary action accordingly.

49	Case No.:17/3/80-ALC2/2010	Party Name: THERMAX LTD.,	Meet No/Date:20/80-ALC2/2010 17.08.2010	Status: Deferred
	HQ File :01/80/050/00017/AM11/	RLA File :31/24/040/00160/AM10/	Lic.No/Date:3110041115 17.12.2009	Defer Date:28.09.2010
	Decision: The comments were awaited from DHI the Committee reminded them to expedite. The Committee, therefore, decided to defer the consideration and to relist the case on 28.09.2010.			

50	Case No.:21/39/80-ALC2/2009	Party Name: VEM TECHNOLOGIES PLTD.,	Meet No/Date:20/80-ALC2/2010 17.08.2010	Status: Deferred
	HQ File :01/80/050/00617/AM10/	RLA File :09/24/040/00373/AM10/	Lic.No/Date:0910040368 18.12.2009	Defer Date:28.09.2010
	Decision: The Committee observed that comments of the Ministry of Defence have not been received as yet. It was decided to remind them as per D.O. The Committee decided to defer the consideration and to relist the case on 28.09.2010.			

51	Case No.:2/1/80-ALC2/2010	Party Name: APEX TEST TECHNOLOGIES,	Meet No/Date:20/80-ALC2/2010 17.08.2010	Status: Deferred
	HQ File :01/80/050/00831/AM10/	RLA File :07/21/040/00797/AM10/	Lic.No/Date:0710069015 21.12.2009	Defer Date:28.09.2010
	Decision: The comments were awaited from DC(MSME) the Committee reminded them to expedite. The Committee, therefore, decided to defer the consideration and to relist the case on 28.09.2010.			

52	Case No.:1/47/80-ALC2/2009	Party Name: GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:20/80-ALC2/2010 17.08.2010	Status: Deferred
	HQ File :01/80/050/00720/AM10/	RLA File :03/94/040/00761/AM10/	Lic.No/Date:0310551799 21.12.2009	Defer Date:28.09.2010
	Decision: Copy of the firm's reply received was handed over to representative of DIPP. The Committee, therefore, decided to defer the consideration and to relist the case on 28.09.2010.			

53	Case No.:13/42/80-ALC2/2009	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:20/80-ALC2/2010 17.08.2010	Status: Rejected
	HQ File :01/80/050/00659/AM10/	RLA File :04/24/040/00240/AM10/	Lic.No/Date:0410110329 22.12.2009	
	Decision: The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The Regional Authority may take necessary action accordingly.			

54	Case No.:38/47/80-ALC2/2009	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:20/80-ALC2/2010 17.08.2010	Status: Approved
	HQ File :01/80/050/00757/AM10/	RLA File :04/24/040/00246/AM10/	Lic.No/Date:0410110530 04.01.2010	
	Decision: As per the written comments of DHI communicated vide their U.O. dated 27.7.10. the			

Committee decided to ratify the norms in respect of the subject advance authorization as under:-

EXPORT

The description of the export product may be modified to “piping system for 2X500 MW for Vallur power project” & total export weight is 3155 MT & the same may be incorporated in the licence.

IMPORT

1. Item no 1- (Carbon Steel) The quantity of seamless tube/ pipe to be allowed is 400 MT with 2% wastage as applied by the firm. “Welded” may be deleted from the description of import item.
2. Item no 2- (Alloy Steel).The quantity of seamless tube/ pipe to be allowed is 1140 MT with 2% wastage as applied by the firm. “Welded” may be deleted from the description of import item.
3. Item no 3- (Stainless Steel)The quantity of seamless tube/ pipe to be allowed is 4 MT with 2% wastage as applied by the firm. “Welded” may be deleted from the description of import item.
4. Item no 4- The total weight is 98 MT & the same may be incorporated in the licence. The item may be allowed under GN-4 as applied for.
5. Item no-5- Welding electrodes- Quantity applied is only 16 MT which is with in the norms normally allowed. We may recommend import as applied for.
6. Item no-6 to 13- These are components & may be allowed under GN-4.
7. Item no 14- These are spares & may be allowed under spares policy.

The Regional Authority may kindly take necessary action.

55	Case No.:12/47/80-ALC2/2009	Party Name: RAINA ENGINEERS	Meet No/Date:20/80-ALC2/2010 17.08.2010	Status: Deferred
	HQ File :01/80/050/00731/AM10/	RLA File :03/95/040/00641/AM10/	Lic.No/Date:0310553727 05.01.2010	Defer Date:28.09.2010
Decision: Copy of the firm’s reply received in this Office was handed over to representative of DIPP. The Committee, therefore, decided to defer the consideration and to relist the case on 28.09.2010.				

56	Case No.:36/47/80-ALC2/2009	Party Name: INJECTOPLAST PVT.LTD	Meet No/Date:20/80-ALC2/2010 17.08.2010	Status: Deferred
	HQ File :01/80/050/00755/AM10/	RLA File :06/24/040/00038/AM10/	Lic.No/Date:0610016960 05.01.2010	Defer Date:28.09.2010
Decision: The representative of the DHI informed the Committee that the case was under study. The Committee, therefore, decided to defer the consideration and to relist the case on 28.09.2010.				

57	Case No.:3/42/80-ALC2/2009	Party Name: CETHAR VESSELS LTD.,	Meet No/Date:20/80-ALC2/2010 17.08.2010	Status: Approved
	HQ File :01/80/050/00649/AM10/	RLA File :04/24/040/00260/AM10/	Lic.No/Date:0410110662 07.01.2010	

Decision: As per the written comments of DHI communicated vide their U.O. No. 3(20)/09-TSW(B) dated

28.7.10, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

1. The weight of the export product is 822.08 MT & the same may be incorporated in the license.
2. The firm has marginally reduced the quantity of import of raw material. It has sought wastage of 3% on tubes. It has given calculation of requirement of steel tubes supported by drawing. This Office recommends for wastage of 2% on tubes as is normally allowed. The wastage may be allowed on utilized quantity given by the firm in their letter of dated 21-06-10. (List enclosed)

The Regional Authority may kindly take necessary action.

58	Case No.:29/9/80-ALC2/2010	Party Name: PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:20/80- ALC2/2010 17.08.2010	Status: Approved
	HQ File :01/80/050/00142/AM11/	RLA File :31/21/040/00290/AM10/	Lic.No/Date:3110041389 07.01.2010	
Decision: As per written comments of DHI of vide their U.O. Note No.3 (65)/10-TS(W)/396 dated 3.8.2010 the committee decided to ratify the norms of import item in respect of the subject advance authorization under GN-4. The Regional Authority may kindly take necessary action.				

59	Case No.:4/45/80-ALC2/2009	Party Name: GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:20/80- ALC2/2010 17.08.2010	Status: Approved
	HQ File :01/80/050/00691/AM10/	RLA File :03/94/040/00766/AM10/	Lic.No/Date:0310554385 08.01.2010	
Decision: As per written comments of DHI of vide their U.O. Note No.3 (81)/10-TS(W)/419 dated 17.8.2010 the committee decided to ratify the norms in respect of the subject advance authorization as under:- <u>Export</u> 1. The total export weight is 336.2 MT & the same may be incorporated in the license. <u>Import</u> 1. Item no 1- The quantity to be allowed is 19503.16 kg with 9% wastage as applied by the firm. The quantity of import is four numbers may be incorporated in the license. 2. Item no 2- The quantity to be allowed is 115,618.16 kg with 6% wastage as applied by the firm. However quantity of import is 92 numbers may be incorporated in the license. 3. Item no 3- The firm has taken oversize plates. They have also taken plates of weight 1200 kg for test coupons which is very high. Considering type of manufacturing this office recommends net wastage of 15% & the entitlement comes to 31360 kg and the same is recommended. 4. Item no 4- The firm has taken plates of weight 1000 kg for test coupons. Considering type of manufacturing this office recommends net wastage of 10 % & the entitlement comes to 108,587 kg and the same is recommended. 5. Item no 5 to 7- These are welding material. As per the standard practices, these may be allowed at 4.3 MT each. The word "OR EQUI" may be deleted from the description of import items. The Regional Authority may kindly take necessary action.				

Case No.:16/42/80-ALC2/2009	Party Name: KOMET PRECISION	Meet No/Date:20/80-	Status: Deferred
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60		TOOLS INDIA PVT LTD.,	ALC2/2010 17.08.2010	
	HQ File :01/80/050/00662/AM10/	RLA File :07/24/040/00381/AM10/	Lic.No/Date:0710069369 11.01.2010	Defer Date:28.09.2010
	Decision: The Committee observed that reply of the firm has been received by this office in response to a reminder. The Committee, therefore, decided that a final reminder/notice may be issued and in case no reply is received within 15 days the case may be rejected without any further notice. The Committee, therefore, decided to defer the consideration and to relist the case on 28.09.2010.			

61	Case No.:13/47/80-ALC2/2009	Party Name: ATLAS COPCO (INDIA) LIMITED	Meet No/Date:20/80-ALC2/2010 17.08.2010	Status: Deferred
	HQ File :01/80/050/00732/AM10/	RLA File :03/94/040/00759/AM10/	Lic.No/Date:0310554872 12.01.2010	Defer Date:28.09.2010
	Decision: The Committee observed that reply of the firm has been received by this office in response to a reminder. The Committee, therefore, decided that a final reminder/notice may be issued and in case no reply is received within 15 days the case may be rejected without any further notice. The Committee, therefore, decided to defer the consideration and to relist the case on 28.09.2010.			

62	Case No.:16/47/80-ALC2/2009	Party Name: ATLAS COPCO (INDIA) LIMITED	Meet No/Date:20/80-ALC2/2010 17.08.2010	Status: Deferred
	HQ File :01/80/050/00735/AM10/	RLA File :03/94/040/00729/AM10/	Lic.No/Date:0310554882 12.01.2010	Defer Date:28.09.2010
	Decision: The Committee observed that the firm has not been replied in response to previous reminder. The Committee, therefore, decided that a final reminder/notice may be issued and in case no reply is received within 15 days the case may be rejected without any further notice. The Committee, therefore, decided to defer the consideration and to relist the case on 28.09.2010.			

63	Case No.:39/47/80-ALC2/2009	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:20/80-ALC2/2010 17.08.2010	Status: Rejected
	HQ File :01/80/050/00758/AM10/	RLA File :04/24/040/00249/AM10/	Lic.No/Date:0410110777 12.01.2010	
	Decision: The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The Regional Authority may take necessary action accordingly.			

64	Case No.:22/51/80-ALC2/2009	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:20/80-ALC2/2010 17.08.2010	Status: Rejected
	HQ File :01/80/050/00813/AM10/	RLA File :09/24/040/00412/AM10/	Lic.No/Date:0910040591 12.01.2010	
	Decision: The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The Regional Authority may take necessary action accordingly.			

65	Case No.:2/43/80-ALC2/2009	Party Name: LION HOLDINGS	Meet No/Date:20/80-	Status: Approved
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	PVT. LIMITED	ALC2/2010 17.08.2010	
HQ File :01/80/050/00667/AM10/	RLA File :05/23/040/00139/AM10/	Lic.No/Date:0510256222 14.01.2010	
Decision: As per the written comments of DC(MSME) communicated vide their U.O. No. 30(86)2009-ME dated 23.7.10, the Committee decided to ratify the norms in respect of the subject advance authorization for import of Polypropylene and HDPE raw material on Net-to-net basis for the export of 100 lakh numbers dispenser Pumps containing 11400 KG HDPE, 60,900 kg PPH110MA Polypropelene and 63000 KG PP SRM100NC Polypropelene.			
The Regional Authority may take necessary action accordingly.			

66	Case No.:8/43/80-ALC2/2009	Party Name: THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:20/80-ALC2/2010 17.08.2010	Status: Approved
	HQ File :01/80/050/00673/AM10/	RLA File :05/24/040/00450/AM10/	Lic.No/Date:0510256489 18.01.2010	
Decision: As per the written comments of DIPP communicated vide their U.O. No. dated 25.8.10, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-				
1. Net empty weights of 6.034 MT and 2.514 MT. may be specified with the quantities of export products at S. Nos. 1 & 2 respectively. 2. Quantity of import item at Sl. No. 1 may be allowed as 2 Nos. on net to net basis. However, the duty free weight of this item may be restricted to 572 Kgs. inclusive of 26% wastage after 20 % recovery. 3. Quantities of import items at Sl. No. 2 & 4 may be allowed on net to net basis 4. Quantity of import item at Sl. No. 3 may be allowed as 2 Nos. on net to net basis. However, the duty free weight of this item may be restricted to 136 Kgs. inclusive of 10 % wastage. 5. Import of components may be allowed with accountability clause.				
The Regional Authority may take necessary action accordingly.				

67	Case No.:22/43/80-ALC2/2009	Party Name: ECOCAT INDIA PVT.LTD.	Meet No/Date:20/80-ALC2/2010 17.08.2010	Status: Deferred
	HQ File :01/80/050/00687/AM10/	RLA File :05/23/040/00162/AM10/	Lic.No/Date:0510256628 19.01.2010	Defer Date:28.09.2010
Decision: The comments were awaited from DHI, they were reminded them to expedite. The Committee, therefore, decided to defer the consideration and to relist the case on 28.09.2010.				

	Case No.:20/3/80-ALC2/2010	Party Name: MAN FORCE TRUCKS PRIVATE LIMITED	Meet No/Date:20/80-ALC2/2010 17.08.2010	Status: Approved
	HQ File :01/80/050/00020/AM11/	RLA File :31/24/040/00163/AM10/	Lic.No/Date:3110041577 19.01.2010	
68	Decision: As per written comments of DHI of vide their U.O. Note No.3(43)/10-TSW(B)/432 dated			

26.08.10, the committee decided to ratify the norms in respect of the import as applied for GN-4 of the subject advance authorization and the word “CKD” is deleted from the description of export product

R.A. may take necessary action accordingly.

69	Case No.:1/45/80-ALC2/2009	Party Name: STARION INDIA PLTD	Meet No/Date:20/80-ALC2/2010 17.08.2010	Status: Deferred
	HQ File :01/80/050/00688/AM10/	RLA File :31/24/040/00211/AM10/	Lic.No/Date:3110041587 20.01.2010	Defer Date:28.09.2010
Decision: The Committee observed that the firm has not replied in response to previous reminder. The Committee, therefore, decided that a final reminder/notice may be issued and in case no reply is received within 15 days the case may be rejected without any further notice. The Committee, therefore, decided to defer the consideration and to relist the case on 28.09.2010.				

70	Case No.:28/47/80-ALC2/2009	Party Name: GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:20/80-ALC2/2010 17.08.2010	Status: Approved
	HQ File :01/80/050/00747/AM10/	RLA File :04/24/040/00275/AM10/	Lic.No/Date:0410110976 21.01.2010	
Decision: As per the written comments of DHI communicated vide their U.O. No. 3(74)/10)TSW(B) dated 29.7.10, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- 1. Item no 1 to 9- these are components & may be allowed under GN-4. 2. Item no 10 -may be deleted as requested by the firm. 3. Item no 11- The firm has not given calculation of the item. Hence the same may be deleted. The Regional Authority may take necessary action accordingly.				

71	Case No.:29/47/80-ALC2/2009	Party Name: GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:20/80-ALC2/2010 17.08.2010	Status: Approved
	HQ File :01/80/050/00748/AM10/	RLA File :04/24/040/00273/AM10/	Lic.No/Date:0410110970 21.01.2010	
Decision: As per the written comments of DHI communicated vide their U.O. No. 3(74)/10-TSW(B) dated 29.07.10, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- 1. Item no 1 to 10 except item no 4- these are components & may be allowed under GN-4. 2. Item no 11,13 &14 may be deleted as requested by the firm. 3. Item no 4 &12- The firm has not given calculation of the item. Hence the same may be deleted. The Regional Authority may take necessary action accordingly.				

72	Case No.:30/47/80-ALC2/2009	Party Name: GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:20/80-ALC2/2010 17.08.2010	Status: Approved
	HQ File :01/80/050/00749/AM10/	RLA File :04/24/040/00272/AM10/	Lic.No/Date:0410110978 21.01.2010	
Decision: As per the written comments of DHI communicated vide their U.O. No. 3(121)/09-TSW(B)/412				

dated 11.8.10, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

1. Item no 1 to 10 except item no 4- these are components & may be allowed under GN-4.
2. Item no 4 & 11 to 14- The firm has not given calculation of the item. Hence the same may be deleted.

The Regional Authority may take necessary action accordingly.

73	Case No.:31/47/80-ALC2/2009	Party Name: GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:20/80-ALC2/2010 17.08.2010	Status: Approved
	HQ File :01/80/050/00750/AM10/	RLA File :04/24/040/00274/AM10/	Lic.No/Date:0410110973 21.01.2010	
Decision: As per the written comments of DHI communicated vide their U.O. No. 3(121)/09-TSW(B)/412 dated 11.8.10, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- 1. Item no 1 to 3- these are components & may be allowed under GN-4. 2. Item no 4,5,7 & 8 may be deleted as requested by the firm. 3. Item no 6- The firm has stated in its reply that SS plates (Duplex) is used for shell fabrication. But in the drawing, it is stated that shell is made of CS plates which needs clarification. The firm has not given calculation of the item. Hence the same may be deleted. The Regional Authority may take necessary action accordingly.				

74	Case No.:9/45/80-ALC2/2009	Party Name: THERMAX LTD.,	Meet No/Date:20/80-ALC2/2010 17.08.2010	Status: Deferred
	HQ File :01/80/050/00696/AM10/	RLA File :31/24/040/00184/AM10/	Lic.No/Date:3110041632 22.01.2010	Defer Date:28.09.2010
Decision: A clear copy of the firm's reply was handed over to representative of DHI. The Committee, therefore, decided to defer the consideration and to relist the case on 28.09.2010.				

75	Case No.:12/45/80-ALC2/2009	Party Name: MECHSOL TECHNOLOGIES PVT.LTD.,	Meet No/Date:20/80-ALC2/2010 17.08.2010	Status: Deferred
	HQ File :01/80/050/00699/AM10/	RLA File :07/24/040/00364/AM10/	Lic.No/Date:0710069609 25.01.2010	Defer Date:28.09.2010
Decision: A copy of the firm's reply received since was handed over to representative of DHI. The Committee, therefore, decided to defer the consideration and to relist the case on 28.09.2010.				

76	Case No.:32/47/80-ALC2/2009	Party Name: AUTO TECH INDUSTRIES (INDIA) PVT. LTD.,	Meet No/Date:20/80-ALC2/2010 17.08.2010	Status: Approved
	HQ File :01/80/050/00751/AM10/	RLA File :04/24/040/00259/AM10/	Lic.No/Date:0410111039 25.01.2010	
Decision: As per written comments of DS(MCMSE) of vide their U.O. Note No.30(87)2008-ME dated				

18.8.2010, the committee decided to ratify the norms in respect of the subject advance authorization as under:-

It is seen from the samples that the weight of each export Product is 20 Gms and weight for imported input is 45 gms. Seeing the operation involved, the Committee recommends, for export of 208333 Nos Bushing – Rev Boost VI.V (weighting 20 gms each), the item of import i.e Relevant Aluminum Rod dia 20.5 mm with 95% wastage after considering 30% recovery and accordingly the weight of imported input be amended as 8125 Kg.

The Regional Authority may kindly take necessary action.

77	Case No.:17/45/80-ALC2/2009	Party Name: OGNIBENE INDIA PRIVATE LIMITED	Meet No/Date:20/80- ALC2/2010 17.08.2010	Status: Deferred
	HQ File :01/80/050/00704/AM10/	RLA File :31/24/040/00217/AM10/	Lic.No/Date:3110041696 27.01.2010	Defer Date:28.09.2010
Decision: The Committee observed that the firm has not replied in response to previous reminder. The Committee, therefore, decided that a final reminder/notice may be issued and in case no reply is received within 15 days the case may be rejected without any further notice. The Committee, therefore, decided to defer the consideration and to relist the case on 28.09.2010.				

78	Case No.:19/45/80-ALC2/2009	Party Name: SHOWA INDIA PRIVATE LIMITED	Meet No/Date:20/80- ALC2/2010 17.08.2010	Status: Closed
	HQ File :01/80/050/00706/AM10/	RLA File :05/24/040/00458/AM10/	Lic.No/Date:0510256995 27.01.2010	Defer Date:28.09.2010
Decision: The Committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminder. Since, the subject authorization is quite old; the Committee presumed that ratification of norms of the subject authorization is not required to RA so that the case may be closed on the part of NC.				
The Regional Authority may take note of the NC decision for information.				

79	Case No.:21/45/80-ALC2/2009	Party Name: THERMAX LTD.,	Meet No/Date:20/80- ALC2/2010 17.08.2010	Status: Deferred
	HQ File :01/80/050/00708/AM10/	RLA File :31/24/040/00200/AM10/	Lic.No/Date:3110041728 28.01.2010	Defer Date:28.09.2010
Decision: The representative of the DHI informed the Committee that they not received the firm's reply. A copy of the firm's reply received since was handed over to representative of DHI. The Committee, therefore, decided to defer the consideration and to relist the case on 28.09.2010.				

80	Case No.:15/51/80-ALC2/2009	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:20/80- ALC2/2010 17.08.2010	Status: Deferred
	HQ File :01/80/050/00806/AM10/	RLA File :11/24/040/00042/AM10/	Lic.No/Date:1110021676 28.01.2010	Defer Date:28.09.2010
Decision: The representative of the DHI informed the Committee that they not received the firm's reply. The Committee decided to forward the firm's reply dated 14.5.2010 to DHI for examination and comments. The Committee, therefore, decided to defer the consideration and to relist the case on 28.09.2010.				

81	Case No.:22/45/80-ALC2/2009	Party Name: OHSUNG ELECTRONICS INDIA PRIVATE LIMITED	Meet No/Date:20/80-ALC2/2010 17.08.2010	Status: Deferred
	HQ File :01/80/050/00709/AM10/	RLA File :31/24/040/00220/AM10/	Lic.No/Date:3110041743 29.01.2010	Defer Date:28.09.2010
Decision: On the request of the firm, it was decided by the Committee to advise the firm to appear before the NC to <u>explain all their cases in person on 21.9.2010 along with full facts.</u> The case may be relisted on 28.09.2010.				

82	Case No.:25/45/80-ALC2/2009	Party Name: ALTEM POWER LIMITED	Meet No/Date:20/80-ALC2/2010 17.08.2010	Status: Deferred
	HQ File :01/80/050/00712/AM10/	RLA File :31/24/040/00222/AM10/	Lic.No/Date:3110041766 01.02.2010	Defer Date:28.09.2010
Decision: The representative of the DHI informed the Committee that they not received the firm's reply. The Committee decided to forward the firm's reply dated 28.6.2010 to DHI for examination and comments. The Committee, therefore, decided to defer the consideration and to relist the case on 28.09.2010.				

83	Case No.:8/51/80-ALC2/2009	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:20/80-ALC2/2010 17.08.2010	Status: Deferred
	HQ File :01/80/050/00799/AM10/	RLA File :07/21/040/01035/AM10/	Lic.No/Date:0710069725 01.02.2010	Defer Date:28.09.2010
Decision: The Committee observed that they have received the firm's reply in which the firm has produced the data etc. The Committee, therefore, decided to forward the firm reply to DIT for examination and comments and to relist the case on 28.09.2010.				

84	Case No.:3/1/80-ALC2/2010	Party Name: WEBB INDIA PVT. LTD	Meet No/Date:20/80-ALC2/2010 17.08.2010	Status: Deferred
	HQ File :01/80/050/00832/AM10/	RLA File :07/24/040/00411/AM10/	Lic.No/Date:0710069722 01.02.2010	Defer Date:28.09.2010
Decision: The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further notice. The case may be re-listed on 28.09.2010.				

85	Case No.:26/45/80-ALC2/2009	Party Name: DRIPLEX WATER ENGINEERING LTD.	Meet No/Date:20/80-ALC2/2010 17.08.2010	Status: Deferred
	HQ File :01/80/050/00713/AM10/	RLA File :05/23/040/00147/AM10/	Lic.No/Date:0510257387 02.02.2010	Defer Date:28.09.2010
Decision: The representative of the DHI informed the Committee that they received the firm's reply on 29.7.2010 and case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 28.09.2010.				

86	Case No.:27/45/80-ALC2/2009	Party Name: DRIPLEX WATER ENGINEERING LTD.	Meet No/Date:20/80-ALC2/2010 17.08.2010	Status: Deferred
	HQ File :01/80/050/00714/AM10/	RLA File :05/23/040/00148/AM10/	Lic.No/Date:0510257390 02.02.2010	Defer Date:28.09.2010

Decision: The representative of the DHI informed the Committee that they received the firm's reply 29.07.2010 and case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 28.09.2010.

87	Case No.:29/45/80-ALC2/2009	Party Name: TRELLEBORG SEALING SOLUTIONS (INDIA) PVT LTD	Meet No/Date:20/80- ALC2/2010 17.08.2010	Status: Approved
	HQ File :01/80/050/00716/AM10/	RLA File :07/24/040/00365/AM10/	Lic.No/Date:0710069753 02.02.2010	
	Decision: As per written comments of DHI of vide their U.O. Note No.3(159)/09/-TSW (B)/394 dated 2.8.2010 the committee decided to ratify the norms in respect of the subject advance authorization for import on repeat basis as per licence No. 0710066093 dated 22.07.09. The Regional Authority may please take necessary action.			

88	Case No.:30/45/80-ALC2/2009	Party Name: PSK ENGINEERING PVT LTD	Meet No/Date:20/80- ALC2/2010 17.08.2010	Status: Approved
	HQ File :01/80/050/00717/AM10/	RLA File :07/24/040/00349/AM10/	Lic.No/Date:0710069760 02.02.2010	
	Decision: As per the written comments of DIPP communicated vide their U.O. No. dated 25.8.10, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- Wo Word "relevant" may be prefixed with the description of import item and its quantity may be allowed as 19130 Kgs inclusive of 10 % wastage after 1/3rd recovery. The Regional Authority may please take necessary action.			

89	Case No.:31/45/80-ALC2/2009	Party Name: THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:20/80- ALC2/2010 17.08.2010	Status: Approved
	HQ File :01/80/050/00718/AM10/	RLA File :05/24/040/00466/AM10/	Lic.No/Date:0510257485 02.02.2010	
	Decision: As per written comments of DHI of vide their U.O. Note No.3(10)/09-TSW(B)/435 dated 27.8.10, the committee decided to ratify the norms in respect of the subject advance authorization as under:- 1. The export weight 85.1 MT may be incorporated in the licence.; 2. Import one raw material of 63 MT of steel plate as firm's request in license. Components may be allowed for import under GN-4 The Regional Authority may take necessary action accordingly.			

90	Case No.:13/51/80-ALC2/2009	Party Name: VULCAN INDUSTRIAL ENGINEERING CO.LTD.	Meet No/Date:20/80- ALC2/2010 17.08.2010	Status: Deferred
	HQ File :01/80/050/00804/AM10/	RLA File :34/24/040/00189/AM10/	Lic.No/Date:3410026224 02.02.2010	Defer Date:28.09.2010
	Decision: The Committee observed that the firm has not replied in response to this office letter calling for			

certain information. The Committee, therefore, decided to **remind the firm a last and final** for expediting the said information otherwise their case will be rejected without any further notice. The case may be re-listed on 28.09.2010.

91	Case No.:9/47/80-ALC2/2009	Party Name: VISHAY TRANSDUCERS INDIA LTD	Meet No/Date:20/80- ALC2/2010 17.08.2010	Status: Approved
	HQ File :01/80/050/00728/AM10/	RLA File :04/24/040/00195/AM10/	Lic.No/Date:0410111262 03.02.2010	
	Decision: As per the written comments of DIPP communicated vide their U.O. No. dated 25.8.10, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- 1.Net weight of 300 MT may be specified with the quantity of export product. 2.Words “Relevant” may be prefixed with the descriptions of import items at Sl. Nos. 3 & 19. 3.Quantities of import items at Sl. No. 1 to 23 may be allowed on net to net basis with accountability clause The Regional Authority may please take necessary action.			

92	Case No.:1/9/80-ALC2/2010	Party Name: GEA ECOFLEX INDIA PVT.LTD.	Meet No/Date:20/80- ALC2/2010 17.08.2010	Status: Approved
	HQ File :01/80/050/00114/AM11/	RLA File :03/94/040/00971/AM10/	Lic.No/Date:0310558549 04.02.2010	
	Decision: On the recommendation of DIPP, the committee decided to ratify the norms in respect of the subject advance authorization as per GN4. The Regional Authority may please take necessary action.			

93	Case No.:27/47/80-ALC2/2009	Party Name: PIONEER FRICTION LTD.,	Meet No/Date:20/80- ALC2/2010 17.08.2010	Status: Deferred
	HQ File :01/80/050/00746/AM10/	RLA File :02/24/040/00220/AM10/	Lic.No/Date:0210137588 08.02.2010	Defer Date:28.09.2010
	Decision: The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 28.09.2010.			

94	Case No.:40/47/80-ALC2/2009	Party Name: MINDA SILCA ENGINEERING LTD.	Meet No/Date:20/80- ALC2/2010 17.08.2010	Status: Deferred
	HQ File :01/80/050/00759/AM10/	RLA File :05/24/040/00462/AM10/	Lic.No/Date:0510258405 12.02.2010	Defer Date:28.09.2010
	Decision: The Committee observed that the firm has not replied in response to this office letter calling for certain information despite of reminders. The Committee, therefore, decided to remind the firm finally for expediting the said information otherwise their case will be rejected without notice. The case may be re-listed on 28.09.2010.			

	Case No.:46/47/80-ALC2/2009	Party Name: PRANITA ENGINEERING SOLUTIONS	Meet No/Date:20/80- ALC2/2010	Status: Deferred
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95		ENGINEERING SOLUTIONS PRIVATE LIMITED,	ALC2/2010 17.08.2010	
	HQ File :01/80/050/00765/AM10/	RLA File :07/24/040/00393/AM10/	Lic.No/Date:0710070031 15.02.2010	Defer Date:28.09.2010
Decision: The Committee observed that the firm has not replied in response to this office letter calling for certain information despite of reminders. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without notice. The case may be re-listed on 28.09.2010.				

96	Case No.:22/3/80-ALC2/2010	Party Name: THYSSENKRUPP INDUSTRIES INDIA PVT.LTD	Meet No/Date:20/80- ALC2/2010 17.08.2010	Status: Deferred
	HQ File :01/80/050/00022/AM11/	RLA File :31/24/040/00198/AM10/	Lic.No/Date:3110041936 15.02.2010	Defer Date:28.09.2010
Decision: The Committee observed that the firm has not replied in response to this office letter calling for certain information despite of reminders. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without notice. The case may be re-listed on 28.09.2010.				

97	Case No.:47/47/80-ALC2/2009	Party Name: INJECTOPLAST PVT.LTD	Meet No/Date:20/80- ALC2/2010 17.08.2010	Status: Deferred
	HQ File :01/80/050/00766/AM10/	RLA File :06/24/040/00046/AM10/	Lic.No/Date:0610017254 16.02.2010	Defer Date:28.09.2010
Decision: The representative of the DHI informed the Committee that they have not received the firm's application. The Committee, therefore, decided to forward the firm application to technical authority for examination & comments and defer the consideration and to relist the case on 28.09.2010.				

98	Case No.:31/7/80-ALC2/2010	Party Name: PARIXIT INDUSTRIES LTD.	Meet No/Date:20/80- ALC2/2010 17.08.2010	Status: Deferred
	HQ File :01/80/050/00105/AM11/	RLA File :34/24/040/00196/AM10/	Lic.No/Date:3410026404 18.02.2010	Defer Date:28.09.2010
Decision: The Committee observed that the firm has not replied in response to this office letter calling for certain information despite of reminders. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without notice. The case may be re-listed on 28.09.2010				

99	Case No.:14/51/80-ALC2/2009	Party Name: BGR ENERGY SYSTEMS LIMITED,	Meet No/Date:20/80- ALC2/2010 17.08.2010	Status: Deferred
	HQ File :01/80/050/00805/AM10/	RLA File :04/24/040/00301/AM10/	Lic.No/Date:0410111751 22.02.2010	Defer Date:28.09.2010
Decision: The representative of the DIPP informed the Committee that they received the firm's reply and case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 28.09.2010.				

	Case No.:22/7/80-ALC2/2010	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:20/80- ALC2/2010	Status: Deferred
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100		ELECTRICALS LIMITED	17.08.2010	
	HQ File :01/80/050/00096/AM11/	RLA File :09/24/040/00447/AM10/	Lic.No/Date:0910041035 22.02.2010	Defer Date:28.09.2010
	Decision: The Committee observed that the firm has not replied in response to this office letter calling for certain information in spite of repeated reminders . The Committee, therefore, decided to remind again finally to the Executive Director of the firm with copy to C.M.D. for expediting the said information otherwise their case will be rejected without any further notice. The case may be re-listed on 28.09.2010.			

101	Case No.:27/51/80-ALC2/2009	Party Name: GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:20/80- ALC2/2010 17.08.2010	Status: Deferred
	HQ File :01/80/050/00818/AM10/	RLA File :03/94/040/01010/AM10/	Lic.No/Date:0310561529 23.02.2010	Defer Date:28.09.2010
	Decision: The representative of the DIPP informed the Committee that the case was under study. The Committee, therefore, decided to defer the consideration and to relist the case on 28.09.2010.			

102	Case No.:23/51/80-ALC2/2009	Party Name: CHEMICO SYNTHETICS LTD.,	Meet No/Date:20/80- ALC2/2010 17.08.2010	Status: Deferred
	HQ File :01/80/050/00814/AM10/	RLA File :05/23/040/00179/AM10/	Lic.No/Date:0510259450 25.02.2010	Defer Date:28.09.2010
	Decision: The Committee observed that the comments called for from Ministry of Mines are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 28.09.2010.			

103	Case No.:16/49/80-ALC2/2009	Party Name: GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:20/80- ALC2/2010 17.08.2010	Status: Deferred
	HQ File :01/80/050/00785/AM10/	RLA File :03/94/040/00986/AM10/	Lic.No/Date:0310561988 25.02.2010	Defer Date:28.09.2010
	Decision: The Committee observed that the comments called for from Ministry of Mines are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 28.09.2010.			

104	Case No.:20/51/80-ALC2/2009	Party Name: ZENITH PRECISION PVT LTD .,	Meet No/Date:20/80- ALC2/2010 17.08.2010	Status: Deferred
	HQ File :01/80/050/00811/AM10/	RLA File :07/24/040/00459/AM10/	Lic.No/Date:0710070262 26.02.2010	Defer Date:28.09.2010
	Decision: The Committee observed that the firm has not replied in response to this office letter calling for certain information despite of reminders. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without notice. The case may be re-listed on 28.09.2010.			

	Case No.:28/51/80-ALC2/2009	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:20/80- ALC2/2010 17.08.2010	Status: Rejected
	HQ File :01/80/050/00819/AM10/	RLA File :04/24/040/00290/AM10/	Lic.No/Date:0410112044 02 03 2010	

105	Decision: The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The Regional Authority may take necessary action accordingly.		
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106	Case No.:27/3/80-ALC2/2010	Party Name: BOYSEN INDIA LIMITED	Meet No/Date:20/80-ALC2/2010 17.08.2010	Status: Deferred
	HQ File :01/80/050/00027/AM11/	RLA File :05/23/040/00182/AM10/	Lic.No/Date:0510259655 02.03.2010	Defer Date:28.09.2010
Decision: The representative of the DHI informed the Committee that the case was under study. The Committee, therefore, decided to defer the consideration and to relist the case on 28.09.2010.				

107	Case No.:22/49/80-ALC2/2009	Party Name: ULTRA ENGINEERS	Meet No/Date:20/80-ALC2/2010 17.08.2010	Status: Deferred
	HQ File :01/80/050/00791/AM10/	RLA File :31/24/040/00234/AM10/	Lic.No/Date:3110042181 03.03.2010	Defer Date:28.09.2010
Decision: On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 28.09.2010: - 1. Information in respect of Sl.No.5 of the Standard Deficiency Format.				

108	Case No.:3/51/80-ALC2/2009	Party Name: MIKROTEK MACHINES LTD.,	Meet No/Date:20/80-ALC2/2010 17.08.2010	Status: Closed
	HQ File :01/80/050/00794/AM10/	RLA File :07/24/040/00458/AM10/	Lic.No/Date:0710070360 04.03.2010	
Decision: The Committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminder. Since, the subject authorization is quite old; the committee presumed that ratification of norms of the subject authorization is not required by RA and so the case may be closed on the part of NC. The Regional Authority may take necessary action accordingly.				

109	Case No.:4/51/80-ALC2/2009	Party Name: MIKROTEK MACHINES LTD.,	Meet No/Date:20/80-ALC2/2010 17.08.2010	Status: Closed
	HQ File :01/80/050/00795/AM10/	RLA File :07/24/040/00457/AM10/	Lic.No/Date:0710070361 04.03.2010	
Decision: The Committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminder. Since, the subject authorization is				

of application in response to this office letter and subsequent reminder. Since, the subject authorization is quite old, the committee presumed that ratification of norms of the subject authorization is not required by RA and so the case may be closed on the part of NC.

The Regional Authority may take necessary action accordingly.

110	Case No.: 36/51/80-ALC2/2009	Party Name: MARKS PRYOR MARKING TECHNOLOGY PRIVATE LIMITED	Meet No/Date:20/80-ALC2/2010 17.08.2010	Status: Deferred
	HQ File :01/80/050/00827/AM10/	RLA File :31/24/040/00213/AM10/	Lic.No/Date:3110042306 10.03.2010	Defer Date:28.09.2010
	Decision: The Committee observed that the firm has not replied in response to this office letter calling for certain information despite of reminders. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without notice. The case may be re-listed on 28.09.2010.			

111	Case No.: 21/7/80-ALC2/2010	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:20/80-ALC2/2010 17.08.2010	Status: Deferred
	HQ File :01/80/050/00095/AM11/	RLA File :09/24/040/00522/AM10/	Lic.No/Date:0910041258 10.03.2010	Defer Date:28.09.2010
	Decision: The Committee observed that the firm has not replied in response to this office letter calling for certain information despite of reminders. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without notice. The case may be re-listed on 28.09.2010.			

112	Case No.: 29/51/80-ALC2/2009	Party Name: PIONEER FRICTION LTD.,	Meet No/Date:20/80-ALC2/2010 17.08.2010	Status: Deferred
	HQ File :01/80/050/00820/AM10/	RLA File :02/24/040/00236/AM10/	Lic.No/Date:0210139134 11.03.2010	Defer Date:28.09.2010
	Decision: The Committee observed that the firm has not replied in response to this office letter calling for certain information despite of reminders. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without notice. The case may be re-listed on 28.09.2010.			

113	Case No.: 32/51/80-ALC2/2009	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:20/80-ALC2/2010 17.08.2010	Status: Deferred
	HQ File :01/80/050/00823/AM10/	RLA File :03/95/040/00808/AM10/	Lic.No/Date:0310564122 11.03.2010	Defer Date:28.09.2010
	Decision: The representative of the DHI informed the Committee that they received the firm's reply and case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 28.09.2010.			

114	Case No.: 14/3/80-ALC2/2010	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:20/80-ALC2/2010 17.08.2010	Status: Deferred
	HQ File :01/80/050/00014/AM11/	RLA File :03/95/040/00813/AM10/	Lic.No/Date:0310564429 12.03.2010	Defer Date:28.09.2010
	Decision: The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 28.09.2010.			

115	Case No.:16/7/80-ALC2/2010	Party Name: INVENSYS INDIA PVT., LTD.,	Meet No/Date:20/80-ALC2/2010 17.08.2010	Status: Deferred
	HQ File :01/80/050/00090/AM11/	RLA File :03/94/040/01060/AM10/	Lic.No/Date:0310564639 12.03.2010	Defer Date:28.09.2010
	Decision: The Committee observed that the firm had not submitted/clarify evident whether the export product is Cabinet for Distributed Control System (DCS) & Emergency Shut Down (ESD) System or the actual export product is <u>DCS & ESD System</u> . The Committee, therefore, decided to remind the firm of DIT letter dated 06.08.2010 (copy enclosed) for clarify the same from firm and provide the correct nomenclature of the export product immediately otherwise their case will be rejected without any further notice After receipt of firm's reply, DIT may please examine the case & offer their comments. The case may be re-listed on 28.09.2010.			

116	Case No.:37/51/80-ALC2/2009	Party Name: THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:20/80-ALC2/2010 17.08.2010	Status: Approved
	HQ File :01/80/050/00828/AM10/	RLA File :05/24/040/00517/AM10/	Lic.No/Date:0510260519 15.03.2010	
	Decision: As per the written comments of DIPP communicated vide their U.O. No. dated 25.8.10, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- - Net empty weights of 68.229 MT, 136.6 MT and 507.7 MT. may be specified with the quantities of export products at S.Nos. 1, 2 & 3 respectively. - Word "Relevant" may be prefixed with the description of import items at S.Nos. 1, 10, 18, 19, 20, 50, 51 & 52. - Quantities of import items at S.Nos. 1, 18, 19 & 20 may be allowed as applied for inclusive of 4.2 % wastage - Quantity of import item at Sl. No. 2 may be allowed as 48 Nos. (2967 Kgs.) on net to net basis. - Quantity of import item at Sl. No. 3 may be allowed as 14 Nos. (8946 Kgs. inclusive of 2 % wastage). - Quantity of import item at Sl. No.4 may be allowed as 5 Nos. (58 Kgs.) on net to net basis. - Quantities of import item at Sl. Nos.5 to 9, 31 & 32 may be allowed on net to net basis. - Quantity of import item at S.No. 10 may be allowed as 78 Mtrs. (1285 Kgs.) inclusive of 2% wastage. - Quantities of import items at S.Nos. 11, 12, 13 & 14 may be allowed as 325 Kgs., 325 Kgs., 178 Kgs. & 533 Kgs respectively. - Quantity of import item at Sl. No. 15 may be allowed as applied for i.e. 60 Kgs. - Quantity of import item at Sl. No.16 may be allowed as 17 Nos. (54 Kgs.) on net to net basis. - Import items at Sl. No. 17 & 29 may be on net to net basis and to be exported alongwith export products. - Quantity of import item at Sl. No. 21 may be allowed as 10 Nos. (750 Kgs. inclusive of 2 % wastage). - Quantity of import item at Sl. No. 22 may be allowed as 1 No. (2250 Kgs. inclusive of 2 % wastage).			
	15. Quantity of import item at Sl. No.23 may be allowed as 1No. (3750Kgs. inclusive of 2 % wastage)			

- wastage).
16. Quantity of import item at Sl. No. 24 may be allowed as 1 No. (8000 Kgs. inclusive of 2 % wastage).
 17. Quantity of import item at Sl. No. 25 may be allowed as 2 Nos. (100 Kgs. inclusive of 2 % wastage).
 18. Quantity of import item at Sl. No. 26 may be allowed as 4 Nos. (500 Kgs. inclusive of 2 % wastage).
 19. Quantity of import item at Sl. No. 27 may be allowed as 1 No. (400 Kgs. inclusive of 2 % wastage).
 20. Quantity of import item at Sl. No. 28 may be allowed as 2 Nos. (75 Kgs. inclusive of 2 % wastage).
 21. Quantity of import item at Sl. No.30 may be allowed as 2 Nos. (298 Kgs.) on net to net basis.
 22. Quantities of import items from Sl. No.33 to 49 & 53 to 56 may be allowed as applied for.
 23. Quantity of import item at Sl. No.50 may be allowed as 43280 Kgs inclusive of wastage of 3 % as applied for.
 24. Quantity of import item at Sl. No.51 may be allowed as 430010 Kgs inclusive of wastage of 5 %
 25. Quantity of import item at Sl. No.52 may be allowed as 14017 Kgs inclusive of wastage of 4 % as applied for.
 26. Import of components may be allowed with accountability clause.

RA may take necessary action accordingly.

117	Case No.:1/1/80-ALC2/2010	Party Name: ZENITH PRECISION PVT LTD .,	Meet No/Date:20/80-ALC2/2010 17.08.2010	Status: Deferred
	HQ File :01/80/050/00830/AM10/	RLA File :07/24/040/00475/AM10/	Lic.No/Date:0710070572 17.03.2010	Defer Date:28.09.2010
	Decision: The Committee also observed that the firm has not replied in response to this office letter calling for certain information despite of reminders. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without further notice. The case may be re-listed on 28.09.2010.			

	Case No.:29/3/80-ALC2/2010	Party Name: AQUASUB ENGINEEING	Meet No/Date:20/80-ALC2/2010 17.08.2010	Status: Approved
	HQ File :01/80/050/00029/AM11/	RLA File :32/24/040/00057/AM10/	Lic.No/Date:3210043302 17.03.2010	
Decision: As per the written comments of DIPP communicated vide their U.O. No. dated 25.8.10, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-				

1. Description and quantities of export product may be specified as under:

Parts of Centrifugal Pumps (Side Channel Pumps) AISI 304Gr namely

Description	Part No.	Quantity (in Nos.)	Net Weight (in Kgs.)
Impeller Assembly -2 M ³	4001282	64000	8,000
Impeller Assembly -4 M ³	4001284	48000	5,856
Impeller Assembly – 8 M ³	4001286	32000	5,056
Impeller Assembly – 16m ³ - 8"	4032355	7200	1,908
Impeller Assembly -30m ³ - 8"	4032357	2400	874
Stage casing assembly w/o return guide vane & with PTFE – 1 M ³	4067006	1680	228
Stage casing assembly w/o return guide vane & with PTFE – 2/4 M ³	4001266	43200	7,739
Stage casing assembly with return guide vane & with PTFE – 8 M ³	4001268	2400	420
Stage casing assembly with return guide vane & with PTFE – 16m ³ – 8"	4032337	2240	860
Stage casing assembly with return guide vane & with PTFE – 30m ³ – 8"	4032339	1152	486
Stage casing assembly with return guide vane & with PTFE – 1m ³	4067004	1680	417
Stage casing assembly with return guide vane & with PTFE – 2/4 M ³	4001270	43200	11,362
Stage casing assembly with Return guide vane & with PTFE – 8 M ³	4001272	7200	2,081
Stage casing assembly with Return guide vane & with PTFE – 16m ³ – 8"	4032341	2240	1,413
Stage casing assembly with Return guide vane & with PTFE – 30m ³ – 8"	4032343	576	424
Bush stage casing with Return guide vane & with PTFE – 1m ³	4067012	1680	433
Bush stage casing assembly with Return guide vane & with PTFE – 2/4 M ³	4001274	4320	1,240
Bush stage casing assembly with Return guide vane & w/o PTFE – 8 M ³	4001276	3600	1,094
Bush stage casing with Return guide vane & PTFE – 16m ³ - 8"	4032347	1680	1,164
Bush stage casing assembly with Return guide vane & PTFE – 30m ³ - 8"	4032349	1260	1,005

Upper stage casing with Return guide vane & with PTFE - 2/4 M ³	4005366	5400	1,976
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Upper stage casing with Return guide vane & with PTFE – 8 M³	4005368	4320	1,603
Upper stage casing with Return guide vane & w/o PTFE – 1m3	4066998	4320	1,477
Upper stage casing with Return guide vane & w/o PTFE -2/4 m3	4001260	3240	1,108
Upper stage casing with Return guide vane & w/o PTFE – 8m3	4001262	3240	1,102
Upper stage casing with Return guide vane & w/o PTFE - 16m3-8"	4032351	2592	1,449
Upper stage casing with Return guide vane & w/o PTFE - 30m3-8"	4032353	864	541
Spacer 2/4 m3	4131232	50000	300
Spacer 8m3	4131233	32000	270
Total:		377684	60,887

2. Word" relevant" may be prefixed with the description of import item and its quantity may be allowed as 87.672 MT inclusive of 44 % wastage after 1/3rd recovery.

RA may take necessary action accordingly.

119	Case No.: 7/1/80-ALC2/2010	Party Name: SKF TECHNOLOGIES (INDIA) PRIVATE LIMITED	Meet No/Date:20/80-ALC2/2010 17.08.2010	Status: Deferred
	HQ File :01/80/050/00836/AM10/	RLA File :07/24/040/00469/AM10/	Lic.No/Date:0710070610 19.03.2010	Defer Date:28.09.2010
Decision: The representative of the DIPP noted that they have received the firm's reply and case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 28.09.2010.				

120	Case No.: 9/1/80-ALC2/2010	Party Name: SEC INDUSTRIES PVT.LTD.,	Meet No/Date:20/80-ALC2/2010 17.08.2010	Status: Deferred
	HQ File :01/80/050/00838/AM10/	RLA File :09/24/040/00501/AM10/	Lic.No/Date:0910041387 19.03.2010	Defer Date:28.09.2010
Decision: As the Ministry of Defence has not given comments. The Committee, therefore, decided to forward a copy of firm's application to Ministry of Home Affairs for examination & offer their comments. The case may be relist for 28.09.2010.				

121	Case No.: 34/7/80-ALC2/2010	Party Name: RESHAM ROOSEN INDIA PVT.LTD.	Meet No/Date:20/80-ALC2/2010 17.08.2010	Status: Deferred
	HQ File :01/80/050/00108/AM11/	RLA File :06/24/040/00051/AM10/	Lic.No/Date:0610017515 19.03.2010	Defer Date:28.09.2010
Decision: On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 28.09.2010: -				
1. Specific description of export products with their quantities in Nos. and weight thereof. 2. Information in respect of S.No. 3, 4, 5 & 11 of Standard Deficiency Format-Export product wise.				

	Case No.: 8/1/80-ALC2/2010	Party Name: SATA VIKAS INDIA PRIVATE LIMITED	Meet No/Date:20/80-ALC2/2010	Status: Deferred
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122			17.08.2010	
	HQ File :01/80/050/00837/AM10/	RLA File :05/24/040/00529/AM10/	Lic.No/Date:0510260906 22.03.2010	Defer Date:28.09.2010
Decision: The representative of the DC(MSME) informed the Committee that they received the firm's application on 6.8.10 and the case is under examination. The Committee, therefore, decided to defer the consideration and to relist the case on 28.09.2010.				

123	Case No.: 10/1/80-ALC2/2010	Party Name: ZENITH PRECISION PVT LTD .,	Meet No/Date:20/80-ALC2/2010 17.08.2010	Status: Deferred
	HQ File :01/80/050/00839/AM10/	RLA File :07/24/040/00476/AM10/	Lic.No/Date:0710070638 22.03.2010	Defer Date:28.09.2010
Decision: The Committee observed that the firm has not replied in response to this office letter calling for certain information despite of reminders. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without notice. The case may be re-listed on 28.09.2010.				

124	Case No.: 16/1/80-ALC2/2010	Party Name: THERMAX LTD.,	Meet No/Date:20/80-ALC2/2010 17.08.2010	Status: Deferred
	HQ File :01/80/050/00845/AM10/	RLA File :31/24/040/00242/AM10/	Lic.No/Date:3110042472 23.03.2010	Defer Date:28.09.2010
Decision: The representative of the DHI informed the Committee that they not received the firm's reply. The Committee, therefore, decided to forward a copy of firm's reply to DHI for examination and offer their comments. The case may be relist the case on 28.09.2010.				

125	Case No.: 14/1/85-ALC3/2010	Party Name: BOVING FOURESS PRIVATE LIMITED,	Meet No/Date:20/80-ALC2/2010 17.08.2010	Status: Closed
	HQ File :01/85/050/00265/AM10/	RLA File :07/24/040/00477/AM10/	Lic.No/Date:0710070643 23.03.2010	
Decision: The Committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminder. Since, the subject authorization is quite old, the committee presumed that ratification of norms of the subject authorization is not required by RA and so the case may be closed on the part of NC.				
The Regional Authority may take necessary action accordingly.				

126	Case No.: 17/1/80-ALC2/2010	Party Name: ZINSER TEXTILE SYSTEMS PVT. LTD.	Meet No/Date:20/80-ALC2/2010 17.08.2010	Status: Approved
	HQ File :01/80/050/00846/AM10/	RLA File :03/95/040/00831/AM10/	Lic.No/Date:0310566228 24.03.2010	
Decision: As per written comments of DHI of vide their U.O. Note No.3(121)/09-TSW(B) dated 13.07.2010 the committee decided to ratify the norms in respect of the subject advance authorization of imports items on net-to-net basis with accountability clause under GN-4.				
The Regional Authority may please take necessary action.				

	Case No.: 21/1/80-ALC2/2010	Party Name: MOTHERSON SUMI SYSTEMS LTD	Meet No/Date:20/80-ALC2/2010	Status: Deferred
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127			17.08.2010	
	HQ File :01/80/050/00850/AM10/	RLA File :05/24/040/00535/AM10/	Lic.No/Date:0510261287 26.03.2010	Defer Date:28.09.2010
Decision: The representative of the DHI informed the Committee that they not received the firm's reply. The Committee, therefore, decided to forward a copy of firm's reply to DHI for examination and offer their comments. The case may be relist the case on 28.09.2010.				

128	Case No.:23/1/80-ALC2/2010	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:20/80-ALC2/2010 17.08.2010	Status: Deferred
	HQ File :01/80/050/00852/AM10/	RLA File :04/24/040/00321/AM10/	Lic.No/Date:0410112741 29.03.2010	Defer Date:28.09.2010
Decision: The representative of the DHI informed the Committee that they not received the firm's reply. The Committee, therefore, decided to forward a copy of firm's reply to DHI for examination and offer their comments. The case may be relist the case on 28.09.2010.				

129	Case No.:24/1/80-ALC2/2010	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:20/80-ALC2/2010 17.08.2010	Status Approved
	HQ File :01/80/050/00853/AM10/	RLA File :04/24/040/00322/AM10/	Lic.No/Date:0410112742 29.03.2010	
Decision: As per the written comments of DHI communicated vide their U.O. No. 3(121)/09-TSW(B)/412 dated 11.8.10, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-				
<u>EXPORT</u>				
The description of the export product may be modified to "piping system for for3X500MW steam generator for Aravali TPS"& total export weight is 4727 MT & the same may be incorporated in the licence.				
<u>IMPORT</u>				
- Item no 1- (Carbon Steel) The quantity of seamless tube/ pipe to be allowed is 600 MT with 2% wastage as applied by the firm. "Welded" may be deleted from the description of import item. - Item no 2- (Alloy Steel)The quantity of seamless tube/ pipe to be allowed is 1710 MT with 2% wastage as applied by the firm. "Welded" may be deleted from the description of import item. - Item no 3- (Stainless Steel)The quantity of seamless tube/ pipe to be allowed is 6 MT with 2% wastage as applied by the firm. "Welded" may be deleted from the description of import item. - Item no 4- The total weight is 147 MT & the same may be incorporated in the licence. The item may be allowed under GN-4 as applied for. - Item no-5- Welding electrodes- Quantity applied is only 18 MT which is with in the norms normally allowed. We may recommend import as applied for. - Item no-6 to 13- These are components & may be allowed under GN-4. - Item no 14- These are spares & may be allowed under spares policy.				
The Regional Authority may take necessary action.				

130	Case No.:3/3/80-ALC2/2010	Party Name: MONGA STRAYFIELD PVT. LTD.	Meet No/Date:20/80-ALC2/2010 17.08.2010	Status: Closed
	HQ File :01/80/050/00003/AM11/	RLA File :31/21/040/00158/AM10/	Lic.No/Date:3110042710 31.03.2010	

130	Decision: The firm informed vide their letter dated 08.07.2010 that said licence has been issued under the condition of net-to-net basis with accountability clause therefore no need to send application. The Committee, therefore, decided ratification of norms of the subject authorization is not required and the case may be closed on the part of NC. The Regional Authority may take necessary action.		
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131	Case No.: 4/3/80-ALC2/2010	Party Name: MONGA STRAYFIELD PVT. LTD.	Meet No/Date:20/80-ALC2/2010 17.08.2010	Status: Closed
	HQ File :01/80/050/00004/AM11/	RLA File :31/21/040/00400/AM10/	Lic.No/Date:3110042722 31.03.2010	

131	Decision: The firm informed vide their letter dated 08.07.2010 that said licence has been issued under the condition of net-to-net basis with accountability clause therefore no need to send application. The Committee, therefore, decided ratification of norms of the subject authorization is not required and the case may be closed on the part of NC. The Regional Authority may take necessary action.			
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132	Case No.: 16/3/80-ALC2/2010	Party Name: G.B. ENGINEERING ENTERPRISES PVT. LTD.,	Meet No/Date:20/80-ALC2/2010 17.08.2010	Status: Deferred
	HQ File :01/80/050/00016/AM11/	RLA File :04/24/040/00332/AM10/	Lic.No/Date:0410112797 31.03.2010	Defer Date:28.09.2010
	Decision: The Committee noted that firm vide their letter dated 10.8.10 has sought time for submission of required information/documents etc. Accordingly it is decided to remind the firm to submit the complete information by 15 th September, 2010 otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 28.09.2010.			

133	Case No.: 21/9/80-ALC2/2010	Party Name: ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:20/80-ALC2/2010 17.08.2010	Status: Deferred
	HQ File :01/80/050/00134/AM11/	RLA File :03/94/040/01139/AM10/	Lic.No/Date:0310567657 31.03.2010	Defer Date:28.09.2010
	Decision: On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to clarify for the following information/clarification from the firm and to re-list the case on 28.09.2010: - “The firm has submitted two applications for manufacture and export of 4 numbers of Turbine shaft forgings of weight 270.8 MT for which it proposes to import 4 numbers of proof machined Turbine shaft forging weight 301.028 MT. The export value of both licenses are same. The firm is to clarify the above. It may also give the manufacturing process of the item. It may also be asked to inform how the three shafts in case of 2 nd application are coupled.”			

134	Case No.: 5/3/80-ALC2/2010	Party Name: METSO POWER INDIA PRIVATE LIMITED	Meet No/Date:20/80-ALC2/2010 17.08.2010	Status: Deferred
	HQ File :01/80/050/00005/AM11/	RLA File :04/24/040/00338/AM10/	Lic.No/Date:0410112870 05.04.2010	Defer Date:28.09.2010

	Decision: The representative of the DHI informed the Committee that they not received the firm's reply. The Committee, therefore, decided to forward a copy of firm's reply to DHI for examination and offer their comments. The case may be relist the case on 28.09.2010.		
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135	Case No.: 6/3/80-ALC2/2010	Party Name: THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:20/80-ALC2/2010 17.08.2010	Status: Deferred
	HQ File :01/80/050/00006/AM11/	RLA File :05/24/040/00532/AM10/	Lic.No/Date:0510261713 05.04.2010	Defer Date:28.09.2010
	Decision: The representative of the DHI informed the Committee that they not received the firm's reply. The Committee, therefore, decided to forward a copy of firm's reply to DIPP for examination and offer their comments. The case may be relist the case on 28.09.2010.			

136	Case No.: 28/7/80-ALC2/2010	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.,	Meet No/Date:20/80-ALC2/2010 17.08.2010	Status: Deferred
	HQ File :01/80/050/00102/AM11/	RLA File :34/24/040/00219/AM10/	Lic.No/Date:3410026751 06.04.2010	Defer Date:28.09.2010
	Decision: The representative of the C&PC informed the Committee that they received the firm's reply on 19.8.2010 and case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 28.09.2010.			

137	Case No.: 29/7/80-ALC2/2010	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.,	Meet No/Date:20/80-ALC2/2010 17.08.2010	Status: Deferred
	HQ File :01/80/050/00103/AM11/	RLA File :34/24/040/00228/AM10/	Lic.No/Date:3410026752 06.04.2010	Defer Date:28.09.2010
	Decision: The representative of the C&PC informed the Committee that they received the firm's reply on 19.8.2010 and case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 28.09.2010.			

138	Case No.: 30/7/80-ALC2/2010	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.,	Meet No/Date:20/80-ALC2/2010 17.08.2010	Status: Deferred
	HQ File :01/80/050/00104/AM11/	RLA File :34/24/040/00232/AM10/	Lic.No/Date:3410026753 06.04.2010	Defer Date:28.09.2010
	Decision: The representative of the C&PC informed the Committee that they received the firm's reply on 19.8.2010 and case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 28.09.2010.			

139	Case No.: 10/3/80-ALC2/2010	Party Name: THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:20/80-ALC2/2010 17.08.2010	Status: Deferred
	HQ File :01/80/050/00010/AM11/	RLA File :05/24/040/00548/AM10/	Lic.No/Date:0510262026 07.04.2010	Defer Date:28.09.2010
	Decision: The representative of the DIPP noted in the meeting that they received the firm's reply and case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on			

28.09.2010.

140	Case No.: 11/3/80-ALC2/2010	Party Name: THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:20/80-ALC2/2010 17.08.2010	Status: Deferred
	HQ File :01/80/050/00011/AM11/	RLA File :05/24/040/00545/AM10/	Lic.No/Date:0510262027 07.04.2010	Defer Date:28.09.2010
	Decision: The representative of the DIPP noted in the meeting that they received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 28.09.2010.			

141	Case No.: 15/3/80-ALC2/2010	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:20/80-ALC2/2010 17.08.2010	Status: Deferred
	HQ File :01/80/050/00015/AM11/	RLA File :04/24/040/00317/AM10/	Lic.No/Date:0410113082 12.04.2010	Defer Date:28.09.2010
	Decision: On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 28.09.2010: - 1. Specific quantity of each export product with their quantity in numbers and weight separately. 2. Use of each component proposed for import in the manufacture of export product. 3. Break up of Steel wires, plates rounds etc proposed for importb at Sl no 5. 4. Serial no 5,6,9 & 11 of SDL for each export product.. 5. Weight and length of steel tubes ERW and seamless separately for each type of steel like CS and SS steel proposed for import.			

142	Case No.: 32/3/80-ALC2/2010	Party Name: THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:20/80-ALC2/2010 17.08.2010	Status: Deferred
	HQ File :01/80/050/00033/AM11/	RLA File :05/24/040/00550/AM10/	Lic.No/Date:0510262337 13.04.2010	Defer Date:28.09.2010
	Decision: The representative of the DIPP informed the Committee that they have not received the firm's reply. The Committee noted that firm endorsed a copy of reply to DES-I Section. The Committee directed to the representative of the DIPP re-check the firm's reply letter if not received to remind the firm to send a copy of reply again and to relist the case on 28.09.2010.			

143	Case No.: 28/9/80-ALC2/2010	Party Name: CARTOON SANITATION PVT. LTD.	Meet No/Date:20/80-ALC2/2010 17.08.2010	Status: Approved
	HQ File :01/80/050/00141/AM11/	RLA File :06/24/040/00006/AM11/	Lic.No/Date:0610017739 20.04.2010	
	Decision: As per written comments of DC(MSME) vide their U.O. Note No.30(118)2010-ME dated 10.6.2010 dated 10.06.2010 the committee decided to ratify the norms in respect of the subject advance authorization of import of all components (Sl. No. 01 to 06 of import list) on net-to-net basis with accountability clause and item at Sl. No. 07 and 08 i.e. Zinc ingots and Nickel plates as applied for. RA may take necessary action accordingly.			

Case No.: 23/7/80-ALC2/2010	Party Name: DONALDSON INDIA	Meet No/Date:20/80-	Status: Deferred
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144		FILTER SYSTEMS PVT. LTD.,	ALC2/2010 17.08.2010	
	HQ File :01/80/050/00097/AM11/	RLA File :05/23/040/00229/AM10/	Lic.No/Date:0510262793 22.04.2010	Defer Date:28.09.2010
Decision: The Committee observed that the comments called for from C&PC are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 28.09.2010.				

145	Case No.:13/9/80-ALC2/2010	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:20/80-ALC2/2010 17.08.2010	Status: Approved
	HQ File :01/80/050/00126/AM11/	RLA File :03/95/040/00027/AM11/	Lic.No/Date:0310571475 27.04.2010	
Decision: As per the written comments of DIPP communicated vide their U.O. No. dated 25.8.10, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-				
1. Net empty export weights of 76 Kgs., 147 Kgs., 76 Kgs., 76 Kgs., 67 Kgs., 67 Kgs, & 195 Kgs may be specified with the quantity of export products from Sl. Nos. 1 to 7 respectively. 2. Import items at Sl. Nos. 1, 2 & 4 may be allowed on net to net basis with accountability clause. 3. Import item at S. No. 3 may be allowed as 1.02 Mtr./mtr. content in the export product. 4. Total quantity of import items at Sl. No. 5, 6, 7 & 16 to 25 put together may be allowed within 10 % of FOB value of exports. 5. Import items from S. No. 8 to 15 may be allowed as 1.05 Sq.mtr./Sq. mtr. content in the export product.				
The Regional Authority may take necessary action..				

146	Case No.:16/9/80-ALC2/2010	Party Name: BOYSEN INDIA LIMITED	Meet No/Date:20/80-ALC2/2010 17.08.2010	Status: Deferred
	HQ File :01/80/050/00129/AM11/	RLA File :05/23/040/00023/AM11/	Lic.No/Date:0510263144 27.04.2010	Defer Date:28.09.2010
Decision: The representative of the DHI informed the Committee that they not received the firm's reply. The Committee, therefore, decided to forward a copy of firm's reply dated 26.6.2010 to DHI for examination and offer their comments. The case may be relist the case on 28.09.2010.				

147	Case No.:15/9/80-ALC2/2010	Party Name: DRIPLEX WATER ENGINEERING LTD.	Meet No/Date:20/80-ALC2/2010 17.08.2010	Status: Deferred
	HQ File :01/80/050/00128/AM11/	RLA File :05/23/040/00012/AM11/	Lic.No/Date:0510263163 28.04.2010	Defer Date:28.09.2010
Decision: The Committee observed that the firm has not replied in response to this office letter calling for certain information despite of reminders. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without notice. The case may be re-listed on 28.09.2010.				

148	Case No.:1/7/80-ALC2/2010	Party Name: ROCKWELL AUTOMATION INDIA PRIVATE LIMITED	Meet No/Date:20/80-ALC2/2010 17.08.2010	Status: Approved
	HQ File :01/80/050/00075/AM11/	RLA File :05/24/040/00027/AM11/	Lic.No/Date:0510263356 29.04.2010	

Decision: As per written comments of DIT vide their U.O. Note No.17(38)/2010-IPHW dated 18.08.2010, the committee decided to ratify the norms in respect of the subject advance authorization for import item on net-to-net basis with accountability clause.

The Regional Authority may take necessary action.

149	Case No.:17/9/80-ALC2/2010	Party Name: DEE DEVELOPMENT ENGINEERS PVT. LTD.	Meet No/Date:20/80-ALC2/2010 17.08.2010	Status: Deferred
	HQ File :01/80/050/00130/AM11/	RLA File :05/23/040/00233/AM10/	Lic.No/Date:0510263362 29.04.2010	Defer Date:28.09.2010
	Decision: The Committee noted that R.A. vide their letter dated 06.08.2010 has amended item no. 1 to be read as Alloy steel seamless pipes/tubes to SA-335 Gr. P-22 or eqvt. International stnd. and sizes varying from 15 DN to 900DN (ITC HS code-7394900). The Committee decided to forward a copy of letter of R.A. to DHI for examination and comments and case may be re-listed on 28.09.2010.			

150	Case No.:2/7/80-ALC2/2010	Party Name: MIKROTEK MACHINES LTD.,	Meet No/Date:20/80-ALC2/2010 17.08.2010	Status: Closed
	HQ File :01/80/050/00076/AM11/	RLA File :07/24/040/00025/AM11/	Lic.No/Date:0710071365 30.04.2010	
	Decision: The Committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminder. Since, the subject authorization is quite old; the Committee presumed that ratification of norms of the subject authorization is not required to RA so that the case may be closed on the part of NC. The Regional Authority may take necessary action.			

151	Case No.:3/7/80-ALC2/2010	Party Name: LINCOLN HELIOS (I) LTD	Meet No/Date:20/80-ALC2/2010 17.08.2010	Status: Deferred
	HQ File :01/80/050/00077/AM11/	RLA File :07/24/040/00021/AM11/	Lic.No/Date:0710071374 30.04.2010	Defer Date:28.09.2010
	Decision: The Committee observed that the firm has not replied in response to this office letter calling for certain information despite of reminders. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without notice. The case may be re-listed on 28.09.2010.			

152	Case No.:4/7/80-ALC2/2010	Party Name: WINDLASS ENGINEERS & SERVICES PVT.LTD.,	Meet No/Date:20/80-ALC2/2010 17.08.2010	Status: Closed
	HQ File :01/80/050/00078/AM11/	RLA File :61/24/040/00013/AM11/	Lic.No/Date:6110000431 30.04.2010	
	Decision: The Committee noted that RA via their letter dated 06.08.2010 has informed that advance authorization has been issued in terms of Para 4.7 of Handbook Procedures, 2004-2009 for components on net-to-net basis under GN-4. The committee decided to close the case on the part of NC. The Regional Authority may take necessary action.			

	Case No.:24/7/80-ALC2/2010	Party Name: VA TECH WABAG LIMITED	Meet No/Date:20/80-ALC2/2010 17.08.2010	Status: Deferred
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			17.08.2010	
153	HQ File :01/80/050/00098/AM11/	RLA File :04/24/040/00025/AM11/	Lic.No/Date:0410113509 30.04.2010	Defer Date:28.09.2010
Decision: The representative of the DIPP informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 28.09.2010.				

	Case No.:14/9/80-ALC2/2010	Party Name: GEI INDUSTRIAL SYSTEMS LTD.,	Meet No/Date:20/80- ALC2/2010 17.08.2010	Status: Deferred
154	HQ File :01/80/050/00127/AM11/	RLA File :11/24/040/00002/AM11/	Lic.No/Date:1110022305 30.04.2010	Defer Date:28.09.2010
Decision: The representative of the DIPP informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 28.09.2010.				

	Case No.:5/7/80-ALC2/2010	Party Name: PSK ENGINEERING PVT LTD	Meet No/Date:20/80- ALC2/2010 17.08.2010	Status: Approved
155	HQ File :01/80/050/00079/AM11/	RLA File :07/24/040/00022/AM11/	Lic.No/Date:0710071387 03.05.2010	
Decision: As per the written comments of DIPP communicated vide their U.O. No. dated 25.8.10, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- Word “relevant” may be prefixed with the description of import item and its quantity may be allowed as applied for i.e. 4060 Kgs inclusive of 9.4% wastage. The R.A. may please take necessary action accordingly.				

	Case No.:6/7/80-ALC2/2010	Party Name: SARTORIUS STEDIM INDIA PVT. LTD.	Meet No/Date:20/80- ALC2/2010 17.08.2010	Status: Deferred
156	HQ File :01/80/050/00080/AM11/	RLA File :07/24/040/00024/AM11/	Lic.No/Date:0710071392 03.05.2010	Defer Date:28.09.2010
Decision: The Committee agreed to the firm’s request for Enhancement/ Amendment in CIF value of imports subject to final ratification as may be decided in due course of time. The representative of DIPP informed that they have not received the firm’s reply. The Committee directed to forward a copy of firm’s reply to DIPP for examination and comments. The case is to be relisted on 28.09.2010.				

	Case No.:7/7/80-ALC2/2010	Party Name: IPG PHOTONICS (INDIA) PVT LTD.,	Meet No/Date:20/80- ALC2/2010 17.08.2010	Status: Closed
157	HQ File :01/80/050/00081/AM11/	RLA File :07/24/040/00018/AM11/	Lic.No/Date:0710071394 03.05.2010	
Decision: The Committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminder. Since, the subject authorization is quite old, the committee presumed that ratification of norms of the subject authorization is not required by RA and so the case may be closed on the part of NC. The Regional Authority may take necessary action accordingly.				

	Case No.:8/7/80-ALC2/2010	Party Name: TRF LIMITED,	Meet No/Date:20/80- ALC2/2010 17.08.2010	Status: Deferred
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		17.08.2010	
HQ File :01/80/050/00082/AM11/	RLA File :02/24/040/00254/AM10/	Lic.No/Date:0210141744 06.05.2010	Defer Date:28.09.2010
158	Decision: On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 28.09.2010 “The firm has stated in the application that the items to be supplied is the bearing where as the chartered engineer’s certificate states that the firm will import bearing which will be installed in the conveyor of the coal handling plant. The firm may be asked to clarify the exact item of supply with its value with the copy of order to examine the request. It is observed that as per DVC letter dated 30-03-10, Amendment 6,18 numbers of bearings are to be supplied. Again as per amendment no 8 of PAC, 22 numbers of bearings are to be supplied. But the firm has proposed to import 40 numbers of bearings.”		

	Case No.:9/7/80-ALC2/2010	Party Name: OHSUNG ELECTRONICS INDIA PRIVATE LIMTIED	Meet No/Date:20/80- ALC2/2010 17.08.2010	Status: Deferred
159	HQ File :01/80/050/00083/AM11/	RLA File :31/24/040/00012/AM11/	Lic.No/Date:3110043149 06.05.2010	Defer Date:28.09.2010
	Decision: On the request of the firm, it was decided by the Committee to advise the firm to appear before the NC to explain all their cases in person on 21.9.2010 along with full facts. The case may be relisted on 28.09.2010.			

	Case No.:12/9/80-ALC2/2010	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:20/80- ALC2/2010 17.08.2010	Status: Approved
	HQ File :01/80/050/00125/AM11/	RLA File :03/95/040/00069/AM11/	Lic.No/Date:0310572951 06.05.2010	
160	Decision: As per the written comments of DIPP communicated vide their U.O. No. dated 25.8.10, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- 1. Net empty export weights of 327 MT, 1450 MT & 930 MT may be specified with the quantities of export products at Sl. No. 1, 2 & 3 respectively. 2. Word “Relevant” may be prefixed with the descriptions of import items at S.Nos. 1, 2, 3 & 8. 3. Quantities of import items at Sl. No. 1, 3 & 8 may be allowed as applied for i.e. 826753 Kgs. , 257000 Kgs. & 143332 Kgs respectively inclusive of 3 % wastage. 4. Quantity of import item at Sl.No. 2 may be allowed as 259704 Kgs. inclusive of 9.6 % wastage after 20 % recovery. 5. Weights of 149 MT, 1.4 MT , 71.3 MT & 234. 03 MT may be specified with the quantities of import items at S.Nos. 4, 5, 6 & 7 respectively and the same may be allowed on net to net basis. 6. Quantities of import items at S.Nos. 9, 10, 12 & 13 may be allowed as applied for. 7. Quantity of import item at S.No. 11 may be allowed as 27815 Kgs. . 8. Weights of 24.96 MT & 797.63 MT may be specified with the quantities of import items at S.Nos. 14 & 15 respectively and the same may be allowed on net to net basis 9. Import of components may be allowed with accountability clause The Regional Authority may take necessary action.			

	Case No.:19/9/80-ALC2/2010	Party Name: ECOCAT INDIA PVT.LTD.	Meet No/Date:20/80- ALC2/2010 17.08.2010	Status: Deferred
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161	HQ File :01/80/050/00132/AM11/	RLA File :05/23/040/00035/AM11/	Lic.No/Date:0510264008 10.05.2010	Defer Date:28.09.2010
	Decision: The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 28.09.2010.			

162	Case No.:15/7/80-ALC2/2010	Party Name: THE INDURE PVT. LTD	Meet No/Date:20/80-ALC2/2010 17.08.2010	Status: Deferred
	HQ File :01/80/050/00089/AM11/	RLA File :05/24/040/00020/AM11/	Lic.No/Date:0510264158 12.05.2010	Defer Date:28.09.2010
Decision: On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 28.09.2010: - 1. Specific item of export with complete specification. 2. Sl no11 of SDL for import item "Basalt Cylinder" {Item no 9 & 10}				

163	Case No.:9/15/80-ALC2/2010	Party Name: ZINSER TEXTILE SYSTEMS PVT. LTD.	Meet No/Date:20/80-ALC2/2010 17.08.2010	Status: Approved
	HQ File :01/80/050/00216/AM11/	RLA File :03/95/040/00099/AM11/	Lic.No/Date:0310573877 12.05.2010	
Decision: As per the written comments of DHI communicated vide their U.O. No. 3(121)/09-TSW(B)/411 dated 11.8.10, the Committee decided to recommends deletion of item no. 402 (belt tensioning gauge) and ratify the norms in respect of the subject advance authorization on net-to-net basis with accountability clause as per GN-4. The Regional Authority may take necessary action..				

164	Case No.:27/7/80-ALC2/2010	Party Name: GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:20/80-ALC2/2010 17.08.2010	Status: Approved
	HQ File :01/80/050/00101/AM11/	RLA File :03/94/040/00104/AM11/	Lic.No/Date:0310574052 13.05.2010	
Decision: As per the written comments of DIPP communicated vide their U.O. No. dated 25.8.10, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-				

1. Net empty export weight of 370 MT may be specified with the quantity of export product.
2. Quantity of import item at Sl. No. 1 may be allowed as 1 No. on net to net basis. However, the duty free weight of this item may be restricted to 0.75 Kg inclusive of 3 % wastage as applied for.
3. Quantity of import item at Sl. No. 2 may be allowed as 52 Nos. on net to net basis. However, the duty free weight of this item may be restricted to 6852.23 Kg inclusive of 2.6 % wastage as applied for.
4. Word “ Relevant” may be prefixed with the description of import item at Sl. No. 3 and its quantity may be allowed as 376021 Kgs inclusive of 13.2 % wastage after 1/3rd recovery.
5. Quantities of import items at Sl. Nos. 4, 5 & 6 may be allowed as 6276 Kgs. each.

The Regional Authority may take necessary action..

165	Case No.:32/7/80-ALC2/2010	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:20/80-ALC2/2010 17.08.2010	Status Approved
	HQ File :01/80/050/00106/AM11/	RLA File :03/95/040/00086/AM11/	Lic.No/Date:0310574189 13.05.2010	
	Decision: As per the written comments of DIPP communicated vide their U.O. No. dated 25.8.10, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- 1. Net empty export weight of 696 MT may be specified with the quantity of export product. 2. Word “Relevant” may be prefixed with the descriptions of import items at S.Nos. 1 & 3. 3. Quantities of import items at Sl. No. 1 may be allowed as applied for i.e. 290000 Kgs. inclusive of 5 % wastage. 4. Weights of 270 MT, 5.724 MT, 1 MT & 1 MT may be specified with the quantities of import items at S.Nos. 2, 4, 5 & 6 respectively and the same may be allowed on net to net basis. 5. Import item at Sl. No. 6 to be exported alongwith the export product. 6. Quantity of import item at Sl.No. 3 may be allowed as 144610 Meters(144 MT) inclusive of 2 % wastage. 7. Quantities of import item at S.Nos. 7, 8, 9 & 10 may be allowed as 693 Kgs., 5545 Kgs, 3702 Kgs. & 4395 Kgs. respectively . 8. Import of components may be allowed with accountability clause The Regional Authority may take necessary action..			

166	Case No.:33/7/80-ALC2/2010	Party Name: GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:20/80-ALC2/2010 17.08.2010	Status: Approved
	HQ File :01/80/050/00107/AM11/	RLA File :03/94/040/00135/AM11/	Lic.No/Date:0310574215 13.05.2010	
	Decision: As per the written comments of DIPP communicated vide their U.O. No. dated 25.8.10, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-			

1. Net empty export weights of 255.96 MT & 91.8 MT may be specified with the quantities of export products at Sl. Nos. 1 & 2 respectively.
2. Word “ Relevant” may be prefixed with the description of import item at Sl. No. 1 and its quantity may be allowed as 344932 Kgs inclusive of 7.7 % wastage after 1/3rd recovery
3. Quantity of import item at Sl. No. 2 may be allowed as 100 Nos. on net to net basis. However, the duty free weight of this item may be restricted to 17595 Kg inclusive of 3.5 % wastage as applied for.
4. Quantities of import items at Sl. Nos. 3, 4 & 5 may be allowed as 182 Kgs. each.

The Regional Authority may take necessary action..

167	Case No.: 30/9/80-ALC2/2010	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:20/80-ALC2/2010 17.08.2010	Status: Deferred
	HQ File :01/80/050/00143/AM11/	RLA File :61/24/040/00016/AM11/	Lic.No/Date:6110000447 13.05.2010	Defer Date:28.09.2010
Decision: The representative of the DHI informed the Committee that the case was under study. The Committee, therefore, decided to defer the consideration and to relist the case on 28.09.2010.				

168	Case No.: 15/15/80-ALC2/2010	Party Name: GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:20/80-ALC2/2010 17.08.2010	Status: Deferred
	HQ File :01/80/050/00222/AM11/	RLA File :03/94/040/00102/AM11/	Lic.No/Date:0310574212 13.05.2010	Defer Date:28.09.2010
Decision: The Committee decided to forward a set of application with reply to DIPP instead of DHI as the case relates to DIPP and to re-list the case on 28.09.2010.				

169	Case No.: 12/15/80-ALC2/2010	Party Name: ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:20/80-ALC2/2010 17.08.2010	Status: Deferred
	HQ File :01/80/050/00219/AM11/	RLA File :03/94/040/00167/AM11/	Lic.No/Date:0310574388 14.05.2010	Defer Date:28.09.2010
Decision: On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 28.09.2010:				
1. Specific item of export, its description & weight. 2. net weight of components made out of item no 6 of import & its quantity of import in number. 3. Type of tubes/pipe like ERW or seamless for item no 1 of import, their break up both in length & weight. 4. Sl no 3,4 5 & 11 of SDL export product wise				

170	Case No.: 2/9/80-ALC2/2010	Party Name: PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:20/80-ALC2/2010 17.08.2010	Status: Approved
	HQ File :01/80/050/00115/AM11/	RLA File :31/21/040/00048/AM11/	Lic.No/Date:3110043252 17.05.2010	
Decision: As per written comments of DHI of vide their U.O. Note No.3 dated the committee decided to ratify the norms in respect of the subject advance authorization as the imports items are component, import				

under GN-4.

The R.A. may take necessary action accordingly.

171	Case No.:3/9/80-ALC2/2010	Party Name: MASTER HANDLERS PVT. LTD.	Meet No/Date:20/80-ALC2/2010 17.08.2010	Status: Deferred
	HQ File :01/80/050/00116/AM11/	RLA File :31/21/040/00059/AM11/	Lic.No/Date:3110043269 18.05.2010	Defer Date:28.09.2010
	Decision: On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 28.09.2010:- 1. Use of each component proposed for import in the manufacture of export product. 2. Sl no 4,5,11 of SDL. 3. Size & specification of item no 1 of import.			

172	Case No.:4/9/80-ALC2/2010	Party Name: DAEWON INDIA AUTOPARTS PVT LTD	Meet No/Date:20/80-ALC2/2010 17.08.2010	Status: Deferred
	HQ File :01/80/050/00117/AM11/	RLA File :04/24/040/00032/AM11/	Lic.No/Date:0410113880 18.05.2010	Defer Date:28.09.2010
	Decision: The Committee observed that the firm has not replied in response to this office letter calling for certain information despite of reminders. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without notice. The case may be re-listed on 28.09.2010.			

173	Case No.:23/15/80-ALC2/2010	Party Name: ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:20/80-ALC2/2010 17.08.2010	Status: Deferred
	HQ File :01/80/050/00230/AM11/	RLA File :05/23/040/00040/AM11/	Lic.No/Date:0510264485 18.05.2010	Defer Date:28.09.2010
	Decision: On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 28.09.2010: - 1. Sl no 4 5 & 11 of SDL export product wise 2. Calculation of requirement of each raw material supported by cutting diagram & drawing.			
174	Case No.:5/9/80-ALC2/2010	Party Name: L&T-MHI BOILERS PVT. LTD.	Meet No/Date:20/80-ALC2/2010 17.08.2010	Status: Deferred
	HQ File :01/80/050/00118/AM11/	RLA File :03/95/040/00101/AM11/	Lic.No/Date:0310574966 19.05.2010	Defer Date:28.09.2010
	Decision: The Committee observed that the firm has not replied in response to this office letter calling for certain information despite of reminders. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without notice. The case may be re-listed on 28.09.2010.			

175	Case No.:6/9/80-ALC2/2010	Party Name: THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:20/80-ALC2/2010 17.08.2010	Status: Deferred
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HQ File :01/80/050/00119/AM11/	RLA File :05/24/040/00063/AM11/	Lic.No/Date:0510264573 19.05.2010	Defer Date:28.09.2010
Decision: The Committee observed that the firm has not replied in response to this office letter calling for certain information despite of reminders. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without notice. The case may be re-listed on 28.09.2010.			

176	Case No.:13/15/80-ALC2/2010	Party Name: GEI INDUSTRIAL SYSTEMS LTD.,	Meet No/Date:20/80-ALC2/2010 17.08.2010	Status: Deferred
	HQ File :01/80/050/00220/AM11/	RLA File :11/24/040/00001/AM11/	Lic.No/Date:1110022429 19.05.2010	Defer Date:28.09.2010
Decision: The representative of the DIPP noted in the meeting that they received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 28.09.2010.				

177	Case No.:10/9/80-ALC2/2010	Party Name: SOLO MANUFACTURING PVT LTD	Meet No/Date:20/80-ALC2/2010 17.08.2010	Status: Deferred
	HQ File :01/80/050/00123/AM11/	RLA File :05/24/040/00056/AM11/	Lic.No/Date:0510264643 21.05.2010	Defer Date:28.09.2010
Decision: On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 28.09.2010: - 1. Information in respect of Sl.No.2,4,5, & 11 of the Standard Deficiency Format.				

	Case No.:20/9/80-ALC2/2010	Party Name: KINECO PVT. LTD.	Meet No/Date:20/80-ALC2/2010 17.08.2010	Status: Deferred
178	HQ File :01/80/050/00133/AM11/	RLA File :17/24/040/00004/AM11/	Lic.No/Date:1710003338 21.05.2010	Defer Date:28.09.2010
Decision: The representative of the DHI have received the firm's application in the meeting for examination and comments. It was decided to defer the consideration and relisted the case for 28.09.2010.				

	Case No.:10/15/80-ALC2/2010	Party Name: GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:20/80-ALC2/2010 17.08.2010	Status: Deferred
179	HQ File :01/80/050/00217/AM11/	RLA File :03/94/040/00114/AM11/	Lic.No/Date:0310575827 25.05.2010	Defer Date:28.09.2010
Decision: The representative of the DHI has already received the firm's application for examination and comments. It was decided to forward a copy of firm's application to DIPP and defer the consideration and to relist the case on 28.09.2010.				

	Case No.:31/9/80-ALC2/2010	Party Name: ORBIT AUTOMATION & PROJECTS INDIA PVT LTD.	Meet No/Date:20/80-ALC2/2010 17.08.2010	Status: Closed
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	HQ File :01/80/050/00144/AM11/	RLA File :09/24/040/00068/AM11/	Lic.No/Date:0910042148 26.05.2010	
180	Decision: The Committee, noted that the firm's application has not been received so far. However, representative of DIPP informed in the meeting according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dated 05.12.2007 The R.A. may take necessary action accordingly on the part of NC.			

	Case No.:32/9/80-ALC2/2010	Party Name: INJECTOPLAST PVT.LTD	Meet No/Date:20/80- ALC2/2010 17.08.2010	Status: Deferred
181	HQ File :01/80/050/00145/AM11/	RLA File :06/24/040/00010/AM11/	Lic.No/Date:0610018054 26.05.2010	Defer Date:28.09.2010
	Decision: The Committee observed that the firm has not replied in response to this office letter calling for certain information despite of reminders. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without notice. The case may be re-listed on 28.09.2010.			

	Case No.:33/9/80-ALC2/2010	Party Name: INJECTOPLAST PVT.LTD	Meet No/Date:20/80- ALC2/2010 17.08.2010	Status: Deferred
182	HQ File :01/80/050/00146/AM11/	RLA File :06/24/040/00011/AM11/	Lic.No/Date:0610018056 26.05.2010	Defer Date:28.09.2010
	Decision: The Committee observed that the firm has not replied in response to their letter calling certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further notice. The case may be re-listed on 28.09.2010.			

	Case No.:21/15/80-ALC2/2010	Party Name: VOLKSWAGEN INDIA PRIVATE LIMITED	Meet No/Date:20/80- ALC2/2010 17.08.2010	Status:
183	HQ File :01/80/050/00228/AM11/	RLA File :31/24/040/00033/AM11/	Lic.No/Date:3110043395 26.05.2010	Defer Date:28.09.2010
	Decision: The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.20/11 held on 25.08.2010 and 31.08.2010. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 28.09.2010: - 1. To give the specific use of import item & justification of quantity of import.			

	Case No.:26/15/80-ALC2/2010	Party Name: LION HOLDINGS PVT. LIMITED	Meet No/Date:20/80- ALC2/2010 17.08.2010	Status: Closed
184	HQ File :01/80/050/00233/AM11/	RLA File :05/23/040/00042/AM11/	Lic.No/Date:0510264999 31.05.2010	
	Decision: The Committee noted that the Regional Authority has neither forwarded the hard copy of firm's application nor reported the status of the case in response to this office letter and subsequent reminder. Since the subject authorization is quite old the committee presumed that ratification of norms of the			

Since, the subject authorization is quite old, the committee presumed that ratification of norms of the subject authorization is not required by RA and so the case may be closed on the part of NC.

The R.A. may take necessary action accordingly.

185	Case No.:13/11/80-ALC2/2010	Party Name: PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:20/80-ALC2/2010 17.08.2010	Status: Approved
	HQ File :01/80/050/00159/AM11/	RLA File :31/21/040/00074/AM11/	Lic.No/Date:3110043449 01.06.2010	
	Decision: As per written comments of DHI of vide their U.O. Note No.3(65)/10-TSW(B)/397 dated 3.8.10 the committee decided to ratify the norms in respect of the subject advance authorization import items under GN-4 and other items may be allowed on net-to-net basis with accountability clause. The R.A. may take necessary action accordingly.			

186	Case No.:8/11/81-ALC2/2010	Party Name: AUTO COMP INDIA PVT. LTD	Meet No/Date:20/80-ALC2/2010 17.08.2010	Status: Deferred
	HQ File :01/81/050/00053/AM11/	RLA File :31/24/040/00035/AM11/	Lic.No/Date:3110043464 02.06.2010	Defer Date:28.09.2010
	Decision: On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 28.09.2010: - 1. Specific item of export with quantity of import in number & weight. 2. Use of the export product. 3. Break up of import item into Alloy & non Alloy steel 4. Sl. No. 4,5 and 11 of SDL EP wise.			

187	Case No.:16/15/80-ALC2/2010	Party Name: AUTO TECH INDUSTRIES (INDIA) PVT. LTD.,	Meet No/Date:20/80-ALC2/2010 17.08.2010	Status: Deferred
	HQ File :01/80/050/00223/AM11/	RLA File :04/24/040/00052/AM11/	Lic.No/Date:0410114304 07.06.2010	Defer Date:28.09.2010
	Decision: The representative of the DHI informed the Committee that the firm's application has already received and the case was under study. The Committee, therefore, decided to defer the consideration and to relist the case on 28.09.2010.			

188	Case No.:24/15/80-ALC2/2010	Party Name: CHEMICO SYNTHETICS LTD.,	Meet No/Date:20/80-ALC2/2010 17.08.2010	Status: Deferred
	HQ File :01/80/050/00231/AM11/	RLA File :05/23/040/00058/AM11/	Lic.No/Date:0510265601 07.06.2010	Defer Date:28.09.2010
	Decision: The Committee observed that the comments called for from Ministry of Mines are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 28.09.2010.			

	Case No.:22/15/80-ALC2/2010	Party Name: CANALAIR AIR SOLUTIONS PRIVATE LIMITED,	Meet No/Date:20/80-ALC2/2010 17.08.2010	Status: Closed
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	HQ File :01/80/050/00229/AM11/	RLA File :32/24/040/00012/AM11/	Lic.No/Date:3210044286 09.06.2010	
189	Decision: The Committee, noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter subsequent reminder. Since, the subject authorization is quite old , the Committee presumed that ratification of norms of the subject authorization is not required by RA and so the came may be closed on the part of NC. The R.A. may take necessary action accordingly on the part of NC.			

	Case No.:27/15/80-ALC2/2010	Party Name: ITS CORPORATION	Meet No/Date:20/80- ALC2/2010 17.08.2010	Status: Deferred
190	HQ File :01/80/050/00234/AM11/	RLA File :22/21/040/00014/AM11/	Lic.No/Date:2210010058 11.06.2010	Defer Date:28.09.2010
	Decision: The representative of the DHI informed the Committee that the firm's application has already received and the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 28.09.2010.			

	Case No.:17/15/80-ALC2/2010	Party Name: AUTO TECH INDUSTRIES (INDIA) PVT. LTD.,	Meet No/Date:20/80- ALC2/2010 17.08.2010	Status: Deferred
191	HQ File :01/80/050/00224/AM11/	RLA File :04/24/040/00053/AM11/	Lic.No/Date:0410114549 14.06.2010	Defer Date:28.09.2010
	Decision: The representative of the DHI & DC(MSME) informed the Committee that the firm's application has already received and the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 28.09.2010.			

	Case No.:18/15/80-ALC2/2010	Party Name: GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:20/80- ALC2/2010 17.08.2010	Status: Deferred
192	HQ File :01/80/050/00225/AM11/	RLA File :04/24/040/00061/AM11/	Lic.No/Date:0410114584 15.06.2010	Defer Date:28.09.2010
	Decision: On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 28.09.2010. 1. SI No. 8, & 11 of SDL. 2. Import weight and finished weight of forged flanges (Item no 5 of import.) 3. Use of components proposed for import			

	Case No.:25/15/80-ALC2/2010	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:20/80- ALC2/2010 17.08.2010	Status: Deferred
193	HQ File :01/80/050/00232/AM11/	RLA File :61/24/040/00024/AM11/	Lic.No/Date:6110000457 17.06.2010	Defer Date:28.09.2010
	Decision: On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 28 09 2010 -			

1. Specific item of export product and their weight separately with details of Auxiliaries & its weight separately.
2. Input Weight of each casting/ forging and corresponding finished weight. (Item wise)
3. Use of each component proposed for import in the manufacture of export product
4. Total value of insulating material proposed for import.
5. Length and weight of different types of pipes/tubes/low fin tubes proposed for import.
6. Serial no 4,5 ,9 & 11 of SDL export product wise.
7. Weight of different types of welding material proposed to be imported giving calculation and justifying quantity of import.

194	Case No.:19/15/80-ALC2/2010	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:20/80-ALC2/2010 17.08.2010	Status: Deferred
	HQ File :01/80/050/00226/AM11/	RLA File :11/24/040/00011/AM11/	Lic.No/Date:1110022638 18.06.2010	Defer Date:28.09.2010
	Decision: The representative of the DHI informed the Committee that the firm's application has already received and the case was under study. The Committee, therefore, decided to defer the consideration and to relist the case on 28.09.2010.			

195	Case No.:4/15/80-ALC2/2010	Party Name: ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:20/80-ALC2/2010 17.08.2010	Status: Deferred
	HQ File :01/80/050/00211/AM11/	RLA File :03/94/040/00261/AM11/	Lic.No/Date:0310580285 23.06.2010	Defer Date:28.09.2010
	Decision: On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 28.09.2010: - 1. The firm to give process of manufacture along with Sl no 5 & 11 of SDL to examine their request.			

196	Case No.:1/15/80-ALC2/2010	Party Name: ARMOR PLAST LTD.,	Meet No/Date:20/80-ALC2/2010 17.08.2010	Status: Deferred
	HQ File :01/80/050/00208/AM11/	RLA File :07/24/040/00092/AM11/	Lic.No/Date:0710072431 24.06.2010	Defer Date:28.09.2010
	Decision: On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 28.09.2010: - 1. Information in respect of Sl.No.3,5 & 11 of the Standard Deficiency Format.			

197	Case No.:2/15/80-ALC2/2010	Party Name: MECHSOL TECHNOLOGIES PVT.LTD,	Meet No/Date:20/80-ALC2/2010 17.08.2010	Status: Closed
	HQ File :01/80/050/00209/AM11/	RLA File :07/21/040/00118/AM11/	Lic.No/Date:0710072435 24.06.2010	
	Decision: The Committee noted that the Regional Authority has neither forwarded the hard copy of firm's application nor reported the status of the case in response to this office letter and subsequent reminder. Since. the subject authorization is quit old. the Committee presumed that ratification of norms of the			

subject authorization is not required by RA and so the case may be closed on the part of NC.

The R.A. may take necessary action accordingly on the part of NC.

198	Case No.:3/15/80-ALC2/2010	Party Name: PLAST TECH ENGINEERING	Meet No/Date:20/80-ALC2/2010 17.08.2010	Status: Deferred
	HQ File :01/80/050/00210/AM11/	RLA File :04/24/040/00070/AM11/	Lic.No/Date:0410114950 25.06.2010	Defer Date:28.09.2010
	Decision: The firm application has been received and being forwarded to DC(MSME) for examination and comments. The Committee, therefore, decided to defer the consideration and to relist the case on 28.09.2010.			

199	Case No.:5/15/80-ALC2/2010	Party Name: TERUMO PENPOL LIMITED	Meet No/Date:20/80-ALC2/2010 17.08.2010	Status: Deferred
	HQ File :01/80/050/00212/AM11/	RLA File :53/24/040/00010/AM11/	Lic.No/Date:5310010688 25.06.2010	Defer Date:28.09.2010
	Decision: The representative of the C&PC & DC(MSME) informed the Committee that the firm's application have already received by them and the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 28.09.2010.			

200	Case No.:6/15/80-ALC2/2010	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:20/80-ALC2/2010 17.08.2010	Status: Deferred
	HQ File :01/80/050/00213/AM11/	RLA File :04/24/040/00068/AM11/	Lic.No/Date:0410115017 28.06.2010	Defer Date:28.09.2010
	Decision: On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 28.09.2010: - 1. Serial no 5 & 11 of SDL for each export product separately. 2. Quantity of seamless and welded pipes separately both in weight and length for each type of steel i.e. CS, AS and SS.			

201	Case No.:8/15/80-ALC2/2010	Party Name: ZINSER TEXTILE SYSTEMS PVT. LTD.	Meet No/Date:20/80-ALC2/2010 17.08.2010	Status: Approved
	HQ File :01/80/050/00215/AM11/	RLA File :03/95/040/00230/AM11/	Lic.No/Date:0310581105 29.06.2010	
	Decision: As per the written comments of DHI communicated vide their U.O. No. 3(121)/09-TSW(B)/412 dated 11.8.10, the Committee decided to ratify the norms in respect of the subject advance authorization on net-to-net basis with accountability clause as per GN-4. The Regional Authority may take necessary action.			

	Case No.:28/15/80-ALC2/2010	Party Name: SHRIRAM PISTONS & RINGS LTD	Meet No/Date:20/80-ALC2/2010 17.08.2010	Status: Deferred
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202	HQ File :01/80/050/00235/AM11/	RLA File :05/24/040/00067/AM11/	Lic.No/Date:0510267170 30.06.2010	Defer Date:28.09.2010
Decision: On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 28.09.2010: - 1. Information in respect of Sl.No.3,4 &11 of the Standard Deficiency Format.				

203	Case No.: 29/15/80-ALC2/2010	Party Name: ADLER MEDIEQUIP PRIVATE LIMITED.,	Meet No/Date:20/80- ALC2/2010 17.08.2010	Status: Closed
	HQ File :01/80/050/00236/AM11/	RLA File :03/94/040/00294/AM11/	Lic.No/Date:0310581349 30.06.2010	
Decision: The Committee noted that the Regional Authority has neither forwarded the hard copy of firm's application nor reported the status of the case in response to this office letter and subsequent reminder. Since, the subject authorization is quite old; the Committee presumed that ratification of norms of the subject authorization is not required to RA so that the case may be closed on the part of NC. The Regional Authority may necessary action accordingly on the part of NC.				

204	Case No.: 30/15/80-ALC2/2010	Party Name: NOV SARA INDIA PVT. LTD.,	Meet No/Date:20/80- ALC2/2010 17.08.2010	Status: Closed
	HQ File :01/80/050/00237/AM11/	RLA File :61/24/040/00026/AM11/	Lic.No/Date:6110000464 01.07.2010	
Decision: The Committee noted that R.A. vide their letter dated 30.6.2010 has informed that advance authorization was issued on repeat basis in terms of Para 4.7.1 & 4.7.2 of Handbook of Procedures (Vol.-I) on the basis of Norms Committee in Meeting No. 42/80-ALC2/2009 dated 19.01.2010. The Committee decided to close the case on the part of NC The Regional Authority may take note of the NC decision for information.				

205	Case No.: 31/15/80-ALC2/2010	Party Name: UEM INDIA LTD.	Meet No/Date:20/80- ALC2/2010 17.08.2010	Status: Approved
	HQ File :01/80/050/00238/AM11/	RLA File :05/24/040/00113/AM11/	Lic.No/Date:0510267553 05.07.2010	
Decision: The Committee, noted that the firm's application has not been received so far. However, representative of DIPP informed in the meeting according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dated 05.12.2007. The R.A. may take necessary action accordingly on the part of NC.				

	Case No.: 32/15/80-ALC2/2010	Party Name: MAG ENGINEERING PVT LTD	Meet No/Date:20/80- ALC2/2010 17.08.2010	Status: Deferred
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206	HQ File :01/80/050/00239/AM11/	RLA File :07/21/040/00243/AM11/	Lic.No/Date:0710072585 06.07.2010	Defer Date:28.09.2010
Decision: The Committee was informed that the Regional Authority has neither forwarded the hard copy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind the RA with a copy to the firm to forward the firm's application at earliest and to relist the case on 28.09.2010.				

207	Case No.:33/15/80-ALC2/2010	Party Name: WUERTH ELEKTRONIK INDIA PRIVATE LIMITED	Meet No/Date:20/80- ALC2/2010 17.08.2010	Status: Deferred
	HQ File :01/80/050/00240/AM11/	RLA File :07/24/040/00096/AM11/	Lic.No/Date:0710072614 06.07.2010	Defer Date:28.09.2010
Decision: The Committee was informed that the Regional Authority has neither forwarded the hard copy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind the RA with a copy to the firm to forward the firm's application at earliest and to relist the case on 28.09.2010.				

208	Case No.:34/15/80-ALC2/2010	Party Name: NOV SARA INDIA PVT. LTD.,	Meet No/Date:20/80- ALC2/2010 17.08.2010	Status: Approved
	HQ File :01/80/050/00241/AM11/	RLA File :61/24/040/00028/AM11/	Lic.No/Date:6110000465 06.07.2010	
Decision: The case discussed with the DHI, on recommendation of RA, Dehradun, the committee decided to ratify the norms in respect of the subject advance authorization as per GN-4.				
The Regional Authority may take necessary action.				

Sl.No.13

Case No. A - 02	M/s. IDMC Limited Vithal Udyognagar	HQ F.No.01/80/050/00281/AM07/DES.I	Lic.No. & Date
Meeting No.20/11		RA F.No.34/24/040/00067/AM07	3410016262 dt.15.06.2006
Date: 17.08.2010		Ratification of norms	

As per written comments of DIPP of vide their U.O. Note dated 25.8.2010 the committee decided to ratify the norms in respect of the subject advance authorization as under:-

- Net empty weight of 83.085 MT may be specified with the quantity of export product.
- Quantities of import items from Sl.No.1 to 4 may be allowed as applied for inclusive of 3% wastage.

The R.A. may take necessary action accordingly

Sl.No.14

Case No. A - 03	M/s. Johnson Matthey India Pvt. Ltd., Gurgaon	HQ F.No.01/80/162/00501/AM10/DES.I	Lic.No. & Date
Meeting No.20/11		RA F.No.05/24/039/00001/AM10	0510240582 dt.29.04.2009
Date: 17.08.2010		Ratification of norms	

On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 28.09.2010: -

- The requirement raw material supported by drawing/documents.

S.No.15

Case No. A - 09	M/s. Jhagadia Copper Ltd	HQ F.No.01/80/162/00542/AM10/DES.I	Lic.No. & Date
Meeting No.20/11		RA F.No.34/24/039/00001/AM10	3410074705

Meeting No.20/11	RA F.No.03/27/03/00001/AM10	dt.29.07.2009
Date: 17.08.2010	Ratification of norms.	

The Committee observed that the comments called for from Ministry of Mines are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 28.09.2010.

S.No.16

Case No. A – 10	M/s. CPS Color	F.No.01/80/50/01279/AM06/DES.I	Lic.No. & Date
Meeting No.20/11	India Pvt. Ltd.,	RA F.No.03/94/040/01080/AM06	0310361349
Date: 17.08.2010	Mumbai	Ratification of norms	dt.29.12.2009

The Committee observed that firm has submitted incomplete information despite of repeated reminder. The Committee, therefore decided to **reject** the case.

The R.A. may take necessary action accordingly

S.No.17

Case No. A – 01	M/s. Larson & Toubro Ltd.,	F.No.01/80/50/01184/AM10/DES.I	Lic.No. & Date
Meeting No.20/11		RA F.No.03/95/039/00001/AM09	0310475712
Date: 17.08.2010		Ratification of norms	dt.20.06.2008

The Committee observed that the firm has not replied in response to this office letter calling for certain information. The Committee, therefore, decided to **remind the firm last & finally** for expediting the said information otherwise their case will be rejected without any further notice. The case may be re-listed on 12.10.2010.

S.No.153

Case No. A/R-113	M/s. Sona Okegawa	F.No.01/81/50/00884/AM06/DES.I	Lic.No. & Date
Meeting No.20/11	Precision Forgings LTD.,	RA F.No.05/24/040/00842/AM06	0510175316
Date: 17.08.2010		Revision of norms	dt.27.01.2006

The representative of DHI informed that the firm has submitted incomplete information. The firm is manufacturing by two methods, one is by forging process & the other is from bars. The wastage & the consumables allowed are different in both the SIONs. To understand the manufacturing process & wastage involved, the Committee, therefore, decided to ask the firm to depute their technical person well conversant to appear before the Norms Committee for **personal hearing to explain their case with sample of export product, raw material & catalogues etc.** with full facts and data etc.. The case may be relisted on 21.09.2010.

S.No.154

Case No. A/R - 141	M/s. Delphi-TVS Diesel Systems Ltd., Chennai	HQ F.No.01/80/50/01546/AM07/DES.I	Lic.No. & Date
Meeting No.20/11		RA F.No.04/24/040/00466/AM07	0410088535
Date: 17.08.2010		Ratification of norms	dt.23.03.2007

The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 28.09.2010.

S.No.155

Case No. A/R - 142	M/s. Delphi-TVS Diesel Systems Ltd., Chennai	HQ F.No.01/80/50/00559/AM08/DES.I	Lic.No. & Date
Meeting No.20/11		RA F.No.04/24/040/00243/AM08	0410091897
Date: 17.08.2010		Ratification of norms	dt.05.11.2007

The representative of the DHI informed the Committee that they received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 28.09.2010.

S.No.156

Case No. A/R-172	M/s. Delphi-TVS	HQ F.No.01/80/50/00618/AM09/DES.I	Lic.No. & Date
Meeting No.20/11	Diesel Systems Ltd.,	RA F.No.04/24/040/00409/AM08	0410096031
Date: 17.08.2010	Chennai	Ratification of norms	dt.26.05.2008

The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 28.09.2010.

S.No.157

Case No. A/R-175	M/s. GEA BGR	HQ F.No.01/80/50/01098/AM08/DES.I	Lic.No. & Date
Meeting No.20/11	Energy System India	RA F.No.04/24/040/00324/AM08	0410092979
Date: 17.08.2010	Ltd., Chennai	Ratification of norms	dt.02.01.2008

As per written comments of DHI of vide their U.O. Note No.3(65)/10-TSW(B)/433 dated 27.8.10 the committee decided to ratify the norms in respect of the subject advance authorization as under-

Import.

1. Item no 2 & item no 5 to 11 & 13- may be deleted as requested by the firm.
2. Item no 1,3,4- these are components & may be allowed under GN-4.
3. Item no 12 - The firm has not given calculation of the item. Hence it is deleted.

The R.A. may take necessary action accordingly

S.No.158

Case No. A/R – 146	M/s. Delphi-TVS	HQ F.No.01/80/50/00624/AM09/DES.I	Lic.No. & Date
Meeting No.20/11	Diesel Systems Ltd.,	RA F.No.04/24/040/00410/AM08	0410096032
Date: 17.08.2010	Chennai	Ratification of norms.	dt.26.05.2008

The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 28.09.2010.

S.No.159

Case No. A/R – 147	M/s. Delphi-TVS	HQ F.No.01/80/50/00560/AM08/DES.I	Lic.No. & Date
Meeting No.20/11	Diesel Systems Ltd.,	RA F.No.04/24/040/00244/AM08	0410091900
Date: 17.08.2010	Chennai	Ratification of norms.	dt.05.11.2007

The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 28.09.2010.

S.No.160

Case No. A/R – 6	M/s. Value Industries	HQ F.No.01/80/162/00194/AM10/DES.I	Lic.No. & Date
Meeting No.20/11	Ltd., Mumbai	RA F.No.03/95/040/00012/AM10	0310527117
Date: 17.08.2010		Ratification of norms	dt.03.07.2009

The Committee observed that firm has submitted incomplete information as called vide letter dated 8.12.09. The Committee, therefore decided to ask the firm to give detailed point wise reply and to relist the case on 12.10.2010.

S. No.161

Case No. A/R-40	M/s. Bharat Heavy	HQ F.No.01/80/162/00539/AM09/DES.I	Lic.No. & Date
	Electricals Ltd., Haridwar		
Meeting No.20/11		RA F.No.61/24/040/00036/AM09	6110000254
Date: 17.08.2010		Ratification of norms	dt.05.12.2008

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The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 28.09.2010.

S.No.162

Case No. A/R-41	M/s. Bharat Heavy Electricals Ltd., Bhopal	HQ F.No.01/80/050/00339/AM10/DES.I	Lic.No. & Date 1110020832 dt.04.08.2009
Meeting No.20/11		RA F.No.11/24/040/00010/AM10	
Date: 17.08.2010		Ratification of norms	

The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 28.09.2010.

S.No.163

Case No. A/R-43	M/s. Bharat Heavy Electricals Ltd., Bhopal	HQ F.No.01/80/050/01778/AM09/DES.I	Lic.No. & Date 1110019583 dt.10.02.2009
Meeting No.20/11		RA F.No.11/24/040/00073/AM09	
Date: 17.08.2010		Ratification of norms	

The representative of the DHI informed the Committee that they received the firm's reply and case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 12.10.2010.

S.No.164

Case No. A/R-44	M/s. Thermax Ltd.,	HQ F.No.01/80/050/00680/AM09/DES.I	Lic.No. & Date 3110033041 dt.11.03.2008
Meeting No.20/11		RA F.No.31/24/040/00367/AM08	
Date: 17.08.2010		Ratification of norms	

The Committee observed that the firm has not replied in response to their letter calling certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further notice. The case may be re-listed on 12.10.2010.

S.No.165

Case No. A/R-45	M/s. Sona Okegawa Precision Forgings Ltd., Gurgaon	HQ F.No.01/81/050/00914/AM07/DES.II/ DES-I	Lic.No. & Date 0510199272 dt.09.02.2007
Meeting No.20/11		RA F.No.05/24/040/00762/AM07	
Date: 17.08.2010		Ratification of norms	

The representative of DHI informed that the firm has not replied to the office letter dated 29.07.2010. The Committee, therefore, decided to ask the firm to depute their technical person well conversant to appear before the Norms Committee for **personal hearing to explain their case & furnish the requisite information** alongwith full facts and data etc.. The case may be relisted on 21.09.2010.

S.No.166

Case No. A/R-47	M/s. Thermax Ltd.,	HQ F.No.01/80/050/00682/AM08/DES-I	Lic.No. & Date 3110033083 dt.11.03.2008
Meeting No.20/11		RA F.No.05/24/040/00393/AM08	
Date: 17.08.2010		Ratification of norms	

The representative of the DHI informed the Committee that they have not received the firm's reply and desired original. The Committee, therefore, decided after making photocopy the original copy of the firm's reply may be forwarded to DHI their study & comments. The Committee, therefore, decided to defer the consideration and to relist the case on 28.09.2010.

S.No.167

Case No. A/R – 149	M/s. Thermax LTd.,	HQ F.No.01/81/50/000310/AM06/DES.I	Lic.No. & Date 3110021206 dt.14.07.2005
Meeting No.20/11		RA.F.No.31/24/040/00017/AM06	
Date: 17.08.2010		Ratification of norms.	

On the recommendation of the representative of DHI present in the meeting and stated that the firm has not replied to the query raised by the Norms Committee. It is, therefore, decided by the Committee to ask the firm to depute their technical person well conversant to appear before the Norms Committee for **personal hearing to**

explain their case & furnish the requisite information along with full facts and data etc.. The case may be relisted on 21.09.2010.

S.No.168

Case No. A/R – 150	M/s. Bharat Heavy Electricals Ltd., Bhopal	HQ F.No.01/80/50/01469/AM08/DES.I	Lic.No. & Date
Meeting No.20/11		RA.F.No.11/24/040/00042/AM08	1110016562 dt.17.12.2007
Date: 17.08.2010		Ratification of norms.	

The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind **last & finally E.D.** of the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 28.09.2010.

S.No.169

Case No. A/R – 152	M/s. Thermax LTd.,	HQ F.No.01/81/50/00240/AM08/DES.I	Lic.No. & Date
Meeting No.20/11		RA.F.No.31/24/040/00153/AM08	3110030218 dt.08.08.2007
Date: 17.08.2010		Ratification of norms.	

On the recommendation of the representative of DHI present in the meeting and state that the firm has not replied to the query raised by the Norms Committee. It is, therefore, decided by the Committee to ask the firm to depute their technical person well conversant to appear before the Norms Committee for **personal hearing to explain their case & furnish the requisite information** along with full facts and data etc. The case may be relisted on 21.09.2010.

S.No.170

Case No. A/R. - 55	M/s. ICM Engineering Pvt. LTd.,	HQ F.No.01/80/162/01053/AM06/DES.I	Lic.No. & Date
Meeting No.20/11		RA.F.No.05/24/040/00605/AM06	0510170529 dt.11.11.2005
Date: 17.08.2010		Ratification of norms	

On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 21.09.2010: -

“The firm has represented & requested for amendment in the export weight. The firm may be asked to give specific item of export & weight of each export product. It may also give details of import corresponding to each export product. Sl no 5 & 11 of SDL export product wise may also be called for. The description of export product is proposed to be changed. The quantity of wastage of imported input has also changed.

It was decided by the Committee to advise the firm to ask the firm to depute their technical person well conversant to appear before the Norms Committee for **personal hearing** to explain their case & furnish the requisite information alongwith full facts and data etc. The case may be relisted on 21.09.2010.

S.No.171

Case No. A/R. - 56	M/s. Bharat Heavy Electricals Ltd., Haridwar	HQ F.No.01/80/162/01056/AM08/DES.I	Lic.No. & Date
Meeting No.20/11		RA.F.No.61/24/040/00045/AM08	6110000134 dt.11.02.2008
Date: 17.08.2010		Ratification of norms	

The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 28.09.2010.

S.No.172

Case No.A/R. - 57	M/s. Bharat Heavy Electricals Ltd., Bhopal	HQ F.No.01/80/50/00419/AM10/DES.I	Lic.No. & Date
Meeting No.20/11		RA.F.No.11/24/040/00016/AM10	1110021021
Date: 17.08.2010		Ratification of norms	dt.08.09.2009

The representative of the DHI informed the Committee that the case was under their examination. The Committee, therefore, decided to defer the consideration and to relist the case on 28.09.2010.

S.No.173

Case No. A/R. - 58	M/s. Botil Oil Tools India Pvt. Ltd., New Delhi	HQ F.No.01/80/50/01719/AM09/DES.I	Lic.No. & Date
Meeting No.20/11		RA.F.No.05/24/040/00676/AM09	0510235207
Date: 17.08.2010		Ratification of norms	dt.28.01.2009

The Committee was informed that the firm was asked to submit the gross weight and net weight of each imported tube giving manufacturing process; justification for wastage at each stage of manufacture which they have not furnished. It was decided to ask the firm to depute their technical person well conversant to appear before the Committee for **personal hearing** to explain all their cases with complete information and data etc. The case may be re-listed on 21.09.2010.

S.No.174

Case No.A/R. - 59	M/s. Botil Oil Tools India Pvt. Ltd., New Delhi	HQ F.No.01/80/50/00875/AM09/DES.I	Lic.No. & Date
Meeting No.20/11		RA.F.No.05/24/040/00327/AM09	0510225643
Date: 17.08.2010		Ratification of norms	dt.18.08.2008

The Committee was informed that the firm was asked to submit the gross weight and net weight of each imported tube giving manufacturing process; justification for wastage at each stage of manufacture which they have not furnished. It was decided to ask the firm to depute their technical person well conversant to appear before the Committee for **personal hearing** to explain all their cases with complete information and data etc. The case may be re-listed on 28.09.2010.

S.No.175

Case No. A/R. - 60	M/s. Delphi-TVS Diesel Systems Ltd., Chennai	HQ F.No.01/80/50/00334/AM09/DES.I	Lic.No. & Date
Meeting No.20/11		RA.F.No.04/24/040/00330/AM08	0410094252
Date: 17.08.2010		Ratification of norms	dt.05.03.2008

The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 28.09.2010.

S.No.176

Case No. A/R. - 61	M/s. Brakes India Ltd., Chennai	HQ F.No.01/80/50/01248/AM09/DES.I	Lic.No. & Date
Meeting No.20/11		RA.F.No.04/24/040/00176/AM08	0410099633
Date: 17.08.2010		Ratification of norms	dt.31.10.2008

The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 28.09.2010.

S.No.177

Case No. A/R. - 62	M/s. The Saraswati Industrial Syndicate	HQ F.No.01/81/50/00466/AM07/DES.I	Lic.No. & Date
Meeting No.20/11	Ltd.,	RA.FNo.05/24/040/00482/AM07	0510190825
Date: 17.08.2010		Ratification of norms	dt.14.09.2006

As per written comments of DIPP of vide their U.O. Note dated the committee decided to ratify the norms in respect of the subject advance authorization as under:-

Quantities of import items at Sl. Nos. 1, 2 & 3 is allowed as 20 Nos., 20 Nos. & 12 Nos. respectively on net to net basis. Total weight of import items is restricted to 83.72 MT inclusive of 7 % wastage.

R.A. may please take necessary action accordingly.

S.No.178

Case No. A/R-57	M/s. Bharat Heavy	F.No. 01/80/50/ 00285/AM09/DES.I	Lic.No. & Date
Meeting No.20/11	Electricals Ltd.,	RA F.No.04/24/040/00228/AM08	0410092521
Date: 17.08.2010	Tiruchiraalli	Ratification of norms	dt.07.12.2007

The representative of the DHI informed the Committee that the case was under study. The Committee, therefore, decided to defer the consideration and to relist the case on 28.09.2010.

S.No.179

Case No. A/R-63	M/s. Godrej &	F.No. 01/80/162/ 00961/AM08/DES.I	Lic.No. & Date
Meeting No.20/11	Boyce Mfg. Co.	RA F.No.03/94/040/00587/AM08	0310442080
Date: 17.08.2010	Ltd., Mumbai	Ratification of norms	dt.06.09.2007

On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to advise the firm to appear before the NC to explain their case in person along with full facts. The case may be relisted on 21.09.2010.

S.No.180

Case No. A/R-78	M/s. GEA BGR Energy System	HQ F.No.01/80/50/01099/AM08/DES.I	Lic. No. & date
Meeting No.20/11	India Ltd.,	RA.FNo.04/24/040/00323/Am08	0410092975
Date: 17.08.2010	Chennai	Ratification of norms	dt.02.01.2008

On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to advise the firm to appear before the NC to explain their case in person along with full facts. The case may be relisted on 28.09.2010.

S.No.181

Case No. A/R-159	M/s. Precihole Machine Pvt. Ltd.,	F.No.01/80/50/00942/AM08/DES.I	Lic.No. & Date
Meeting No.20/11		RA.FNo.03/95/040/00586/AM08	0310443655
Date: 17.08.2010		Ratification of norms	dt.19.09.2007

As per written comments of DHI of vide their U.O. Note No. 2 (22)/08 TS(W)/429 dated 27.8.2010, the

AS per written comments of DHI of vide their U.O. Note No.3 (55)/08-15(W)/458 dated 27.8.2010, the committee decided to ratify the norms in respect of the subject advance authorization as under:-

Export

1. The total export weight of item no 1 is 355.2 kg that of item no 2 is 155 kg item no 3 is 158 kg and item no 4 is 9.5 kgs may be incorporated in the license.

Import

1. Item no1- The firm has used oversize bars. This Office recommends import of 31 bars of weight 1010.3 kg with net wastage of 176% with 20% recovery against firm's request for import of 37 bars of weight 1205.83 kgs.
2. Item no 2- The firm has used oversize bars. This Office recommends import of 25 bars of weight 428kg with net wastage of 176% with 20% recovery against firm's request for import of 31 bars of weight 53-0.1 kgs
3. Item no 3 & 4- The firm has applied for import of one number each of bar for export of one number each of product. So this Office recommends import as applied for.

R.A. may take necessary action accordingly.

S.No.182

Case No. A/R-163	M/s. CIM Tools Pvt.	F.No.01/80/50/01747/AM09/DES.I	Lic.No. & Date
Meeting No.20/11	Ltd., Bangalore	RA F.No.07/24/040/00599/AM09	0710062744
Date: 17.08.2010		Ratification of norms	dt.04.02.2009

The representative of DIPP informed that the firm's has furnished incomplete reply. Information required Sl. No. 4 & 11 of S.D.F. The Committee, therefore, decided to remind the firm to send complete reply failing which their case will be rejected without any further notice. The case may be re-listed on 28.09.2010.

S.No.183

Case No. A/R-165	M/s. Kevin	F.No.01/80/50/00884/AM08/DES.I	Lic.No. & Date
Meeting No.20/11	Enterprises Ltd.,	RA F.No.03/94/040/00398/AM08	0310436880
Date: 17.08.2010		Ratification of norms	dt.19.07.2007

The case was discussed in detail. It was observed that the description of the Export product as approved earlier by Norms Committee and the description as per shipping document appears to be same. The Committee, therefore, approved the case.

The Regional Authority may take necessary action.

S.No.184

Case No. A/R-167	M/s. The Saraswati	F.No.01/80/50/01626/AM09/DES.I	Lic.No. & Date
Meeting No.20/11	Industrial Syndicate	RA F.No.05/24/040/00630/Am09	0510233406
Date: 17.08.2010	Ltd.,	Revision of norms	dt.29.12.2008

As per written comments of DHI of vide their U.O. Note No.3 dated the committee decided to ratify the norms in respect of import items Sl.1,2, & 4 of the subject advance authorization with modification as under:

1. Quantity of import item at S.No. 1 may be allowed as 1 No. However, the duty free weight of this item may be restricted to 1809 Kgs. inclusive of 57 % wastage after 5 % recovery.
2. Quantity of import item at S.No. 2 may be allowed as 1 No. However, the duty free weight of this item may be restricted to 2728 Kgs. inclusive of 45.7 % wastage after 5 % recovery.
3. Word "Relevant" may be prefixed with the description of import item at S.No 4 and quantity of this item may be allowed as 537 Kgs. inclusive of 54 % wastage after 15 % recovery

R.A. may take necessary action accordingly.

S.No.185

Case No. A/R-07	M/s. Kirloskar	F.No. 01/80/50/01780/AM09/DES.I	Lic.No. & Date
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Case No. A/R-71	M/s. Penumatic Co, Ltd.,	F.No. 01/80/50/ 01789/AM07/DES.I	Lic.No. & Date
Meeting No.20/11		RA F.No.31/24/040/00303/AM09	3110037315
Date: 17.08.2010		Ratification of norms	dt.10.02.2009

The representative of the DIPP informed the Committee that they have not received the firm's reply. The Committee, therefore, decided the firm's reply may be forwarded to DIPP their study & comments. The Committee, therefore, decided to defer the consideration and to relist the case on 12.10.2010

S.No.186

Case No. A/R-16	M/s. Saint-Gobain	F.No. 01/80/50/ 00743/AM08/DES.I	Lic.No. & Date
Meeting No.20/11	Seva Engineering	RA F.No.07/24/040/00724/AM08	0710055706
Date: 17.08.2010	India Ltd.,	Ratification of norms	dt.06.02.2008

The representative of the DHI informed the Committee that firm's representation's may be forward to Sh. Gajraj Singh, Senor Development Officer, DHI for examination & comments for re-fix of norms. The Committee, therefore, decided to defer the consideration and to relist the case on 28.09.2010.

S.No.187

Case No. A/R-17	M/s. The Ratnamani	F.No. 01/80/50/ 00236/AM10/DES.I	Lic.No. & Date
Meeting No.20/11	Metals & Tubes P.	RA F.No.08/24/040/00086/AM10	0810081362
Date: 17.08.2010	Ltd.,	Ratification of norms	dt.09.07.2009

The Committee decided to reject the case on the ground that the firm has not given any justification for higher manufacturing wastage and therefore their representation is rejected.

The Regional Authority may take necessary action accordingly.

S.No.188

Case No. A/R-74	M/s. GEA BGR	F.No. 01/80/50/ 01799/AM09/DES.I	Lic.No. & Date
Meeting No.20/11	Energy Systems	RA F.No.04/24/040/00263/AM09	0410192464
Date: 17.08.2010	India LTd., CHennai	Ratification of norms	dt.19.02.2009

On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to advise the firm to appear before the NC to explain their case in person along with full facts. The case may be relisted on 28.09.2010.

S.No.189

Case No. A/R-75	M/s. Bharat Heavy	F.No. 01/80/50/ 00496/AM10/DES.I	Lic.No. & Date
Meeting No.20/11	Electricals Ltd.,	RA F.No.09/24/040/00184/AM10	0910039076
Date: 17.08.2010	Hyderabad	Ratification of norms	dt.27.08.2009

The representative of the DHI informed the Committee that they have already received the firm's representation for ratification of norms and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 28.09.2010.

S.No.29

Case No. C-21	M/s. Hindustan Impex,	F.No.01/80/162/00686/AM10/DES.I	
Meeting No.20/11	Jamnagar	Fixation of wastage Norms	
Date: 17.08.2010			

The Committee observed that the firm has replied in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further notice. The case may be re-listed on 28.09.2010.

S.No.30

Case No. C - 12	Confederation of Indian	F.No.01/80/162/00527/AM10/DES-I	
Meeting No.20/11	Industry, New Delhi		
Date: 17.08.2010	-M/s. Bajaj Auto Ltd., Pune	Streamlining the DEPB benefits on auto spare parts	

The matter was discussed in details and it was noted that there are no specific item for which Norms are being

The matter was discussed in detail and it was noted that there are no specific item for which norms are being asked. They are mentioning a general board category of products. The Committee, therefore, observed that SION can not be fixed and decided to reject the case on the part of NC-I and return the file.

Sl.No.31

Case No. C-01	M/s. BOSCH Limited, Bangalore	F.No. 01/80/162/1193/AM09/DES.I
Meeting No.20/11		Fixation of SION for the export product "Common Rail Injector Parts"
Date: 17.08.2010		

On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 28.09.2010: -

1. Information in respect of Sl.No.3,4 &11 of the Standard Deficiency Format of export product wise.

Sl.No.32

Case No. C -06	M/s. Indo Schottle Auto Parts Pvt. Ltd.,	HQ F.No.01/81/80/162/00576/AM10/DES.I
Meeting No.20/11		Fixation of wastage norms for the export product "Central Housing Cover, Coller, Thrust, Coupling, Injector Plunger, Fitting High Pressure Fuel etc."
Date: 17.08.2010		

On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 28.09.2010: -

1. Information in respect of Sl.No.4, 5 &11 of the Standard Deficiency Format of export product wise.
2. Copy of ad-hoc norms, if any.

Sl.No.33

Case No. C- 09	M/s. Addison & Co. Ltd., Chennai	F.No. 01/81/80/162/00372/AM10/DES.I
Meeting No.20/11		Modification of SION for the export product "Cutting Tools-Multiple Point of High Speed Steel(Cobalt Grade)/Tool Steel"
Date: 17.08.2010		

On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to EEPC may be asked to give information regarding production of export product along with the inputs & wastage thereon. This information may be given manufacture wise and to re-list the case on 28.09.2010.
